

## Delhi Govt, top cop get NHRC notices over deaths of IAS aspirants in coaching centre



PIONEER NEWS SERVICE ■  
NEW DELHI

The NHRC has issued notices to the Delhi Government, city police chief and municipal commissioner in connection with the deaths of three civil services aspirants in the basement of a coaching centre here. It has sought a detailed report from them in two weeks.

The Delhi Chief secretary has also been asked to get a thorough survey done to ascertain the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi. Every detail of such institutes, including complaints pending against them and action taken by the department concerned, is to be mentioned in the report, a statement issued by the NHRC said.

The NHRC said it has "taken suo motu cognisance of media reports that three stu-

dents drowned in the flooded basement library of a prominent civil services coaching centre in Delhi on July 27".

The news reports indicated that many complaints regarding waterlogging were made to the authorities, but "no action was taken".

Expressing serious concern over the incident, the commission observed that the contents of the news report indicate negligence on the part of the authorities concerned.

The commission also took cognisance of the death of another civil services aspirant in Delhi's Patel Nagar area. It has been noted that a few days back, reportedly in another incident of authorities' negligence, another civil services aspirant died due to electrocution while crossing a waterlogged street.

The commission has taken suo motu cognisance of it, the statement said.



## NHRC issues notices to Delhi govt, municipal commissioner

**NEW DELHI:** The NHRC has issued notices to the Delhi government, city police chief and municipal commissioner in connection with the deaths of three civil services aspirants in the basement of a coaching centre here.

The National Human Rights Commission (NHRC) sought a detailed report from them in two weeks, a statement said.

The Delhi chief secretary has also been asked to get a thorough survey done to ascertain the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi. Every detail of such institutes, including complaints pending against them and action taken by the department concerned, is to be mentioned in the report, the statement issued by the NHRC said.

The NHRC said it has "taken suo motu cognisance of media reports that three students drowned in the flooded basement library of a prominent civil services coaching centre in Delhi on July 27".

The news reports indicated that many complaints regarding waterlogging were made to the authorities, but "no action was taken".

MPOST

## NHRC notice to Delhi govt, MCD & cops

TIMES NEWS NETWORK

**New Delhi:** Taking suo motu cognisance of the incident involving the death of three UPSC aspirants in the flooded basement of a coaching centre in Delhi's Rajinder Nagar, the National Human Rights Commission issued notices to the authorities and said that the Delhi govt, MCD as well as law enforcement agencies "cannot escape their liability".

The commission has directed the state to identify institutes and coaching centres running in violation of the prescribed norms across Delhi.

The commission in its statement highlighted that news reports indicated that many complaints regarding waterlogging were made to the authorities, but no action was taken. Expressing serious concern, the commission observed that the contents of the news report indicate negligence on the part of the authorities. It has been noted that a few days back reportedly in another incident of authorities' negligence a civil services aspirant died due to electrocution while crossing a waterlogged street of which it had taken suo motu cognisance.

Notices have been issued to the Delhi chief secretary, the commissioner of police and the MCD commissioner to submit a detailed report in the matter within two weeks.

The NHRC has also asked the state govt's chief secretary to get a thorough survey done to establish the exact number of such institutes and coaching centres running in violation of the norms. "The commission would like to know about the action taken against the responsible public servants"



{ 'CAN'T ESCAPE LIABILITIES' }

# NHRC seeks detailed report within 2 weeks

**HT Correspondent**

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**NEW DELHI:** The National Human Rights Commission (NHRC) on Tuesday said it has taken suo motu cognizance of media reports of the death by drowning of three IAS aspirants in the flooded basement of a coaching centre, and asked all concerned agencies to submit a detailed report on the matter within two weeks.

The commission stated that the news reports indicate negligence on the part of the authorities, and said that accountability needs to be fixed.

“The News report indicated that many complaints regarding water logging were made to the authorities, but no action was taken. It has been noted that a few days back reportedly in another incident of authorities’ negligence a civil services aspirant died due to electrocution while crossing a waterlogged

street of which it had taken suo motu cognizance. Therefore, the Government of NCT of Delhi Government, Municipal Corporation and law enforcement agencies cannot escape their liability. Accordingly, notices have been issued to the Chief Secretary, Government of NCT of Delhi, the Commissioner of Police and the Commissioner, MCD to submit a detailed report in the matter within two weeks,” NHRC said in a statement.

The commission also stated that the Delhi chief secretary has been asked to initiate a survey to know the exact number of coaching centres running in violation of prescribed norms across the Capital. NHRC has also asked the state government to intimate about the compensation paid to the next of kin of the deceased, as well as steps taken or proposed to ensure that such incidents do not recur, the statement added.



## NHRC seeks report from govt, asks for details of errant institutes

*New Delhi:* The National Human Rights Commission Tuesday issued notices to the Centre and Delhi government in connection with the incident in which three IAS aspirants drowned in the flooded basement library of a coaching centre in Delhi.

Calling for a detailed report in two weeks, the NHRC observed that news reports "indicated negligence on the part of authorities" and said they could not escape liability. It also said the Delhi chief secretary had been asked to get a "thorough survey" done to ascertain exact number of such institutes and coaching centres running in violation of prescribed norms across the Capital.

Meanwhile, in Noida, a team Tuesday sealed basements of two coaching centres — Aakash Institute and FIITJEE — in Sector 62. Officials attributed the action to lack of proper safety arrangements in the sealed portions.

Ramesh Baltish, head of FIITJEE, Noida, said the sealed basement was "mostly used to store study materials". Representatives of other coaching institutes facing action could not be reached for comment. **ENS**

# NHRC seeks report on coaching centre deaths, compensation

**EXPRESS NEWS SERVICE @ New Delhi**

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THE National Human Rights Commission (NHRC) on Tuesday served notices on Delhi Chief Secretary Naresh Kumar, Police Commissioner Sanjay Arora and the Municipal Commissioner Ashwini Kumar seeking a detailed report over the death of three civil services aspirants by drowning at their coaching centre in the Rajinder Nagar area on July 27.

Stating that the Government of NCT of Delhi, Municipal Corporation as well as the law enforcement agencies cannot escape their liability, the commission said, "The Delhi Chief Secretary has also been asked to get a thorough survey done to know the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi."

An NHRC official said that every detail of the institutes is to be mentioned in the report. "The Commission would like to know about the action taken against the responsible public servants who failed to do their lawful duty to check these irregularities. It has asked the government of NCT of Delhi to intimate about the compensation paid to the next of kin of the deceased and steps taken to avoid such occurrence," it said.

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**NHRC takes action against death of  
three students due to drowning**

NHRC, India took suo moto cognisance of media reports that 3 students drowned to death in the flooded basement library of a prominent civil services coaching centre in Delhi on July 27. Expressing serious concern over the incident, the Commission has issued notices to the Chief Secretary, Govt of NCT of Delhi, the Commissioner of Police and the Commissioner, Municipal Corporation to submit a detailed report in the matter within two weeks.

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## एनएचआरसी ने दिल्ली सरकार, नगर निगम आयुक्त को नोटिस भेजा

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नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने यहां एक कोचिंग सेंटर के 'बेसमेंट' में पानी भर जाने के कारण तीन सिविल सेवा अभ्यर्थियों की मौत के संबंध में दिल्ली सरकार, पुलिस आयुक्त और नगर निगम आयुक्त को नोटिस भेजे हैं। एक बयान में कहा गया है कि एनएचआरसी ने उनसे दो सप्ताह के भीतर एक विस्तृत रिपोर्ट मांगी है। एनएचआरसी की ओर से जारी बयान के अनुसार, दिल्ली के मुख्य सचिव से पूरे शहर में निर्धारित मानदंडों का उल्लंघन करके संचालित हो रहे ऐसे संस्थानों और कोचिंग सेंटर की सटीक संख्या का पता लगाने के लिए विस्तृत सर्वेक्षण कराने के लिए भी कहा गया है। इसमें कहा गया है कि रिपोर्ट में ऐसे संस्थानों के हर विवरण का उल्लेख होना चाहिए, जिसमें उनके खिलाफ लंबित शिकायतें और संबंधित विभाग द्वारा की गई कार्रवाई भी शामिल है। एनएचआरसी ने कहा कि उसने 'मीडिया में आई उन खबरों पर स्वतः संज्ञान लिया है कि दिल्ली में 27 जुलाई को सिविल सेवा परीक्षा की कोचिंग देने वाले एक प्रतिष्ठित संस्थान की इमारत के 'बेसमेंट' में पानी भर जाने के कारण तीन अभ्यर्थियों की मौत हो गई।' आयोग ने कहा कि ये खबरें दिखाती हैं कि प्राधिकारियों से जलभराव के संबंध में कई शिकायतें की गईं, लेकिन 'कोई कार्रवाई नहीं हुई। इस घटना पर गंभीर चिंता व्यक्त करते हुए आयोग ने कहा कि खबरों से संबंधित प्राधिकारियों की ओर से लापरवाही बरते जाने का पता चलता है।



## एनएचआरसी ने दिल्ली सरकार, निगम आयुक्त को नोटिस भेजा

नई दिल्ली, 30 जुलाई (एजेंसी): राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने यहां एक कोचिंग सेंटर के 'बेसमेंट' में पानी भर जाने के कारण तीन सिविल सेवा अभ्यर्थियों की मौत के संबंध में दिल्ली सरकार, पुलिस आयुक्त और नगर निगम आयुक्त को नोटिस भेजे हैं। एक बयान में कहा गया है कि एनएचआरसी ने उनसे दो सप्ताह के भीतर एक विस्तृत रिपोर्ट मांगी है। एनएचआरसी की ओर से जारी बयान के अनुसार, दिल्ली के मुख्य सचिव से पूरे शहर में निर्धारित मानदंडों का उल्लंघन करके संचालित हो रहे ऐसे संस्थानों और कोचिंग सेंटर की सटीक संख्या का पता लगाने के लिए विस्तृत सर्वेक्षण कराने के लिए भी कहा गया है।

इसमें कहा गया है कि रिपोर्ट में ऐसे संस्थानों के हर विवरण का उल्लेख होना चाहिए, जिसमें उनके खिलाफ लंबित शिकायतें और संबंधित विभाग द्वारा की गई कार्रवाई भी शामिल है।



## एनएचआरसी ने दो सप्ताह में मांगी रिपोर्ट

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कोचिंग हादसे मामले में दिल्ली सरकार, पुलिस आयुक्त और नगर निगम आयुक्त को नोटिस भेजे हैं। एक बयान में कहा गया है कि एनएचआरसी ने उनसे दो सप्ताह के भीतर एक विस्तृत रिपोर्ट मांगी है। एनएचआरसी की ओर से जारी बयान के अनुसार, दिल्ली के मुख्य सचिव से पूरे शहर में निर्धारित मानदंडों का उल्लंघन करके संचालित हो रहे ऐसे संस्थानों और कोचिंग सेंटर की सटीक संख्या का पता लगाने के लिए विस्तृत सर्वेक्षण कराने के लिए भी कहा गया है। इसमें कहा गया है कि रिपोर्ट में ऐसे संस्थानों के हर विवरण का उल्लेख होना चाहिए, जिसमें उनके खिलाफ लंबित शिकायतें और संबंधित विभाग द्वारा की गई कार्रवाई भी शामिल है। एनएचआरसी ने कहा कि उसने मीडिया में आई उन खबरों पर इस मामले का स्वतः संज्ञान लिया है।



## एनएचआरसी ने मुख्य सचिव व निगम को भेजा नोटिस

बि., नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने तीन छात्रों की मौत के मामले का संज्ञान लिया। एनएचआरसी ने कहा कि दिल्ली सरकार, नगर निगम (एमसीडी) व कानून प्रवर्तन एजेंसियां जिम्मेदारी से बच नहीं सकती। आयोग ने मुख्य सचिव, पुलिस आयुक्त व एमसीडी आयुक्त को नोटिस जारी कर दो सप्ताह में रिपोर्ट मांगी। आयोग ने नियमों का उल्लंघन करने वाले सस्थानों और कोचिंग सेंटर की सही संख्या जानने और लापरवाह अफसरों के खिलाफ कार्रवाई करने का निर्देश दिया।



## एनएचआरसी ने मुख्य सचिव, पुलिस आयुक्त, निगम को भेजा नोटिस

वि., नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कोचिंग सेंटर के बेसमेंट में पानी भरने से तीन छात्रों की मौत के मामले का संज्ञान लिया। एनएचआरसी ने कहा कि दिल्ली सरकार, एमसीडी और कानून प्रवर्तन एजेंसियां अपनी जिम्मेदारी से बच नहीं सकतीं। आयोग ने मुख्य सचिव, पुलिस आयुक्त और एमसीडी आयुक्त को नोटिस जारी कर दो सप्ताह के अंदर मामले में विस्तृत रिपोर्ट मांगी।

आयोग ने मुख्य सचिव को दिल्ली भर में निर्धारित मानदंडों का उल्लंघन करके चल रहे ऐसे संस्थानों और कोचिंग सेंटर की सही संख्या जानने के लिए सर्वेक्षण करने और लापरवाह अधिकारियों के खिलाफ कार्रवाई करने का निर्देश दिया। आयोग ने दिल्ली सरकार से मृतक के स्वजन को दिए गए मुआवजे के बारे में जानकारी को कहा है।

# कोचिंग हादसा • दिल्ली मुख्य सचिव ने मंत्री को सौंपी रिपोर्ट कोचिंग संस्थान ही हादसे के लिए जिम्मेदार, कहा- ड्रैनेज थे साफ

भास्कर न्यूज | नई दिल्ली

400 से अधिक छात्र विरोध प्रदर्शन में शामिल

दिल्ली के ओल्ड राजेंद्रनगर के कोचिंग सेंटर में हुए हादसे के मामले में मुख्य सचिव नरेश कुमार ने मंगलवार को मजिस्ट्रेटी जांच की अंतरिम रिपोर्ट सौंप दी। दिल्ली की जल मंत्री आतिशी मार्लेना को सौंपी रिपोर्ट में हादसे के लिए प्रशासन को क्लीनचिट देते हुए हादसे के लिए पूरी तरह से कोचिंग संस्थान को ही जिम्मेदार ठहराया है। रिपोर्ट के अनुसार, हादसे वाले इलाके के सीवर और ड्रैनेज पूरी तरह काम कर रहे थे और उनमें सिल्ट की वजह से कोई अवरोध नहीं था। मजिस्ट्रेट जांच रिपोर्ट के संबंध में मुख्य सचिव ने बताया है कि जिला मजिस्ट्रेट जल्द ही विस्तृत रिपोर्ट सौंपेंगे। वहीं, इलाके के इमारतों ने रैम्प बनाकर ड्रैनेज सिस्टम को पूरी तरह से बंद कर दिया है। यहां तक कि मैनहोल के छेद भी बंद कर दिए हैं। यह पूरा इलाका तश्तरी की तरह है और राउज कोचिंग जहां हादसा हुआ वह बिल्कुल गहराई वाले इलाके में है। इसके बावजूद संस्थान की ओर से कोई सावधानी नहीं बरती गई। -शेष पेज 10 पर



राउज कोचिंग सेंटर के बाहर विरोध प्रदर्शन कर रहे छात्रों में से एक ने कहा कि हम न्याय मिलने तक यहां बैठे रहेंगे।

## सीलिंग तीसरे दिन भी जारी

एमसीडी ने प्रीत विहार में बेसमेंट में व्यावसायिक गतिविधियां चलाने वाले कोचिंग सेंटरों के खिलाफ अभियान चलाया। 3 दिन में 39 प्रतिष्ठानों के बेसमेंट सील किए गए हैं।

## एनएचआरसी ने नोटिस भेजा

एनएचआरसी ने मामले में दिल्ली सरकार, शहर के पुलिस प्रमुख और नगर निगम आयुक्त को नोटिस जारी किया है। एनएचआरसी ने उनसे दो हफ्ते में विस्तृत रिपोर्ट मांगी है।

**एमसीडी का दावा:** कोचिंग के बेसमेंट में बायोमीट्रिक लॉक बंद होने से हादसा हुआ। हालांकि, छात्रों ने कहा है कि वहां बायोमीट्रिक लॉक नहीं थे।

## कोचिंग संस्थान ही हादसे ....

राउज कोचिंग ने ड्रैनेज पूरी तरह से बंद कर रखा था। ऐसे हादसों के लिए कोई सेफगार्ड भी नहीं थे। भारी बारिश में सड़क पर जमा पानी सीधे पार्किंग या बेसमेंट में सीधे घुसता है। पानी घुसने से रोकने के लिए दूसरी इमारतों की तरह कोई बैरियर भी नहीं लगाया था। राउज कोचिंग सेंटर के बेसमेंट में शनिवार शाम को बाढ़ का पानी अचानक भरने से सिविल सेवा परीक्षा की तैयारी कर रही दो लड़कियों समेत तीन उम्मीदवारों की मौत हो गई थी।

# कोचिंग हादसे में एनएचआरसी का दिल्ली सरकार को नोटिस

नई दिल्ली, (पंजाब केसरी) : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के राजेंद्र नगर इलाके में बेसमेंट में चल रहे एक कोचिंग सेंटर में तीन छात्रों की मौत मामले में दिल्ली सरकार, दिल्ली पुलिस कमिश्नर और नगर निगम आयुक्त को नोटिस जारी किया है। एनएचआरसी ने इनसे दो सप्ताह में इस हादसे को लेकर विस्तृत रिपोर्ट देने को कहा है। बता दें कि बेसमेंट में चल रहे इस कोचिंग सेंटर में अचानक पानी भर जाने से यूपीएसी की तैयारी कर रहे तीन छात्रों की डूबने से मौत हो गई थी। एनएचआरसी ने दिल्ली के मुख्य सचिव को पूरी दिल्ली में निर्धारित मानदंडों का उल्लंघन करके चल रहे ऐसे संस्थानों और कोचिंग सेंटरों की सही संख्या का पता लगाने के लिए व्यापक सर्वेक्षण कराने के लिए भी कहा है। एनएचआरसी द्वारा जारी बयान में कहा गया है कि ऐसे संस्थानों के हर विवरण का उल्लेख रिपोर्ट में किया जाए। जैसे- उनके खिलाफ लंबित शिकायतें और संबंधित विभाग द्वारा की गई कार्रवाई का जिक्र आदि का उल्लेख किया

जाए। एनएचआरसी ने कहा कि उसने मीडिया रिपोर्टों का स्वतः संज्ञान लिया है, जिसमें कहा गया है कि 27 जुलाई को बेसमेंट में चल रही दिल्ली के एक प्रमुख सिविल सेवा कोचिंग सेंटर में पानी भर जाने से तीन छात्र डूबकर मर गए। मीडिया रिपोर्टों से संकेत मिलता है कि जलभराव के संबंध में अधिकारियों से कई शिकायतें की गईं, लेकिन उनके द्वारा कोई कार्रवाई नहीं की गई। इस दर्दनाक घटना पर गंभीर चिंता व्यक्त करते हुए मानवाधिकार आयोग ने कहा कि समाचार रिपोर्ट की सामग्री संबंधित अधिकारियों की ओर से लापरवाही बरतने का संकेत देती है। आयोग ने दिल्ली के पटेल नगर इलाके में एक अन्य सिविल सेवा अभ्यर्थी की करंट लगने से हुई मौत का भी संज्ञान लिया है। आयोग के बयान में कहा गया है कि कुछ दिन पहले कथित तौर पर अधिकारियों की लापरवाही के कारण एक और सिविल सेवा अभ्यर्थी की जलजमाव वाली सड़क को पार करते समय करंट लगने से मौत हो गई थी। बयान में कहा गया है कि आयोग ने इस मामले में भी स्वतः संज्ञान लिया है।





# दिल्ली सरकार व निगम आयुक्त को एनएचआरसी का नोटिस

नई दिल्ली (भाषा)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने यहां एक कोचिंग सेंटर के 'बेसमेंट' में पानी भर जाने के कारण तीन सिविल सेवा अभ्यर्थियों की मौत के मामले में दिल्ली सरकार, पुलिस आयुक्त और नगर निगम आयुक्त को नोटिस भेजे हैं। एक बयान में कहा गया है कि एनएचआरसी ने उनसे दो सप्ताह के भीतर एक विस्तृत रिपोर्ट मांगी है। एनएचआरसी की ओर से जारी बयान के अनुसार, दिल्ली के मुख्य सचिव से पूरे शहर में निर्धारित मानदंडों का उल्लंघन कर संचालित हो रहे ऐसे संस्थानों और कोचिंग सेंटरों की सटीक संख्या का पता लगाने के लिए विस्तृत सर्वेक्षण कराने को कहा गया है। इसमें कहा गया है कि रिपोर्ट में ऐसे संस्थानों के हर विवरण का उल्लेख होना चाहिए, जिसमें उनके खिलाफ लंबित शिकायतें और संबंधित विभाग द्वारा की गई कार्रवाई भी शामिल है।

एनएचआरसी ने कहा कि उसने 'मीडिया में आई उन खबरों पर

स्वतः संज्ञान लिया है कि दिल्ली में 27 जुलाई को सिविल सेवा परीक्षा की कोचिंग देने वाले एक प्रतिष्ठित संस्थान की इमारत के 'बेसमेंट' में पानी भर जाने के कारण तीन अभ्यर्थियों की मौत हो गई।' आयोग ने कहा कि ये खबरें दिखाती हैं कि प्राधिकारियों से जलभराव के संबंध में कई शिकायतें की गईं, लेकिन कोई कार्रवाई नहीं की गई। इस घटना पर गंभीर चिंता व्यक्त करते हुए आयोग ने कहा कि खबरों से संबंधित प्राधिकारियों की ओर से लापरवाही बरते जाने का पता चलता है। उसने दिल्ली के पटेल नगर इलाके में सिविल सेवा के एक अन्य अभ्यर्थी की मौत पर भी संज्ञान लिया है। बयान में बताया कि यह पता चला है कि कुछ दिन पहले प्राधिकारियों की लापरवाही की एक अन्य घटना में जलभराव वाली एक सड़क को पार करते समय करंट लगने के कारण सिविल सेवा की तैयारी कर रहे एक अन्य विद्यार्थी की मौत हो गई थी।

## ■ दो सप्ताह के अंदर मांगी विस्तृत रिपोर्ट

■ कहा, रिपोर्ट में ऐसे संस्थानों  
के हर विवरण का उल्लेख होना  
चाहिए, जिसमें उनके खिलाफ  
लंबित शिकायतें और संबंधित  
विभाग द्वारा की गई कार्रवाई भी  
शामिल है

# राष्ट्रीय मानवाधिकार आयोग ने लिया संज्ञान दिल्ली सरकार, पुलिस और नगर निगम से मांगा जवाब

जनसत्ता ब्यूरो  
नई दिल्ली, 30 जुलाई।

दिल्ली के राजेंद्र नगर इलाके में एक कोचिंग सेंटर के तहखाने में डूबने से हुई तीन छात्रों की मौत के मामले का राष्ट्रीय मानवाधिकार आयोग ने भी संज्ञान लिया है। आयोग ने दिल्ली के मुख्य सचिव, पुलिस आयुक्त और दिल्ली नगर निगम के आयुक्त को नोटिस जारी किया है। आयोग ने दो हफ्ते के भीतर नोटिस का विस्तृत जवाब मांगा है। आयोग का कहना है कि दिल्ली सरकार, नगर निगम और दूसरी सरकारी एजेंसियां अपनी जिम्मेदारी से भाग नहीं सकती।

आयोग ने इस हादसे की मीडिया में आई खबरों का खुद संज्ञान लेते हुए यह कदम उठाया है। आयोग ने दिल्ली के मुख्य सचिव

**आयोग** ने दो हफ्ते के अंदर नोटिस का विस्तृत जवाब मांगा है। आयोग का कहना है कि दिल्ली सरकार, नगर निगम अपनी जिम्मेदारी से भाग नहीं सकता।

को निर्देश दिया है कि नियमों का उल्लंघन कर दिल्ली में चलाए जा रहे अवैध कोचिंग सेंटरों का व्यापक सर्वेक्षण कराएं। साथ ही यह भी स्पष्ट करें कि किस मामले में कब क्या कार्रवाई हुई थी।

आयोग ने अवैध कोचिंग सेंटरों के लिए जिम्मेवार सरकारी तंत्र के खिलाफ की गई कार्रवाई का ब्योरा भी मांगा है। साथ ही दिल्ली सरकार को मरने वाले छात्रों के परिवारों को आर्थिक सहायता देने का भी निर्देश दिया है।



## सीएस, पुलिस व निगम को एनएचआरसी का नोटिस

नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग ( एनएचआरसी ) ने कोचिंग सेंटर में विद्यार्थियों की मौत के मामले का संज्ञान लेते हुए मुख्य सचिव, पुलिस आयुक्त और एमसीडी आयुक्त को नोटिस जारी कर दो सप्ताह के अंदर मामले में विस्तृत रिपोर्ट मांगी। कोचिंग सेंटर की सही संख्या जानने के लिए सर्वेक्षण करने और लापरवाह अधिकारियों पर कार्रवाई करने का निर्देश दिया है। (वि.)



## Pak declines Bhadrak Army man's incarceration as PoW

### External Affairs Ministry clarifies to NHRC

**PNS ■ BHUBANESWAR**

**T**he Ministry of External Affairs responding to a query by the NHRC concerning the possible incarceration of a Bhadrak man in Pakistan as a missing defence personnel (MDP) since the Indo-Pak War of 1965, stated that Pakistan does not acknowledge the presence of the Indian MDP in its custody.

The Ministry of External Affairs (PAI Division), Government of India, informed to the commission that as per records, 83 MDPs including Prisoners of War (PoWs) are believed to be in Pakistani jail. The Government of India has repeatedly taken up the matter with the Government of

Pakistan through diplomatic channels and during high level contacts for the release of Indian MDPs believed to be in Pakistan. However, Pakistan does not acknowledge the presence of Indian MDP in its custody.

Ananda Patri, a native of Sanalpur sasan in Bhadrak, had joined the Army in Bengal Defence Battalion. While he was serving as a sepoy in the Bengal Defence Regiment during Indo-Pakistan War of 1965, he went missing.

As per the media reports, Ananda is alive and languishing in Pakistan jail as Prisoner of War (POW). His family members have made several requests to various authorities for his release from jail and reunion with family but of no avail.

Bidyadhar, Anand's son said that after the war, his father

did not return home. Though his mother Sakhi and other relatives sent him many letters, but the letters did not get answered. Neither did his father return. Bidyadhar (68) is married and living with his family in Kalyani village. The family has not got any compensation yet.

Notably, the National Human Rights Commission (NHRC) on March 8 sought for an Action Taken Report within a period of four weeks from the Secretary, Ministry of Home Affairs and the Secretary Ministry of External Affairs on release of sepoy Ananda.

The NHRC passed the order acting on a petition filed by activist-lawyer Radhakanta Tripathy. He sought for an intervention of the Commission in matter concerning Ananda.

## **K'pada migrant worker's death NHRC seeks ATR from Gujarat Labour Commissioner**

**PNS** ■ BHUBANESWAR

**T**he National Human Rights Commission (NHRC) has recently sought an action-taken report (ATR) within four weeks from the Gujarat Labour Commissioner and Director General of Police regarding the death of a migrant worker of Kendrapada district in Odisha..

The NHRC passed the direction on a petition filed by rights activist Sagar Kumar Jena of Endar village.

Jena stated that a 35-year-old migrant worker, Sanjay Swain, of Benupali village un-

der Marshaghai block of Kendrapada district died on May 16, 2024.

The deceased was working in Pandesara Sonal Industrial Society of Surat for last 12 years. As the deceased was the only bread earner for the family, Jena urged the commission for an impartial investigation into his death and compensation to be provided to his family members.

Acting on the petition, the NHRC directed the Labour Commissioner and the DGP of Gujarat to do the needful and submit a report.

## Delhi Govt, top cop get NHRC notices over deaths of IAS aspirants in coaching centre



PIONEER NEWS SERVICE ■  
NEW DELHI

The NHRC has issued notices to the Delhi Government, city police chief and municipal commissioner in connection with the deaths of three civil services aspirants in the basement of a coaching centre here. It has sought a detailed report from them in two weeks.

The Delhi Chief secretary has also been asked to get a thorough survey done to ascertain the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi. Every detail of such institutes, including complaints pending against them and action taken by the department concerned, is to be mentioned in the report, a statement issued by the NHRC said.

The NHRC said it has "taken suo motu cognisance of media reports that three stu-

dents drowned in the flooded basement library of a prominent civil services coaching centre in Delhi on July 27".

The news reports indicated that many complaints regarding waterlogging were made to the authorities, but "no action was taken".

Expressing serious concern over the incident, the commission observed that the contents of the news report indicate negligence on the part of the authorities concerned.

The commission also took cognisance of the death of another civil services aspirant in Delhi's Patel Nagar area. It has been noted that a few days back, reportedly in another incident of authorities' negligence, another civil services aspirant died due to electrocution while crossing a waterlogged street.

The commission has taken suo motu cognisance of it, the statement said.



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Expressing serious concern over the incident, the commission observed that the contents of the news report indicate negligence on the part of the authorities concerned.

The commission also took cognisance of the death of another civil services aspirant in Delhi's Patel Nagar area. It has been noted that a few days back, reportedly in another incident of authorities' negligence, another civil services aspirant died due to electrocution while crossing a waterlogged street.

The commission has taken suo motu cognisance of it, the statement said.



# NHRC issues notices in coaching centre deaths

## Agencies

NEW DELHI

The NHRC has issued notices to the Delhi government, city police chief and municipal commissioner in connection with the deaths of three civil services aspirants in the basement of a coaching centre here.

The National Human Rights Commission (NHRC) sought a detailed report from them in two weeks, a statement said.

The civil services aspirants, who are protesting outside Rau's coaching centre in Old Rajinder Nagar went on an indefinite hunger strike, demanding action in the case of the death of three students.

Meanwhile, a Delhi court reserved its order on the bail plea of an SUV driver and four owners of the coaching centre.

The Delhi High Court will hear a PIL on Wednesday seeking a high-level inquiry into the Rajinder Nagar coaching centre incident, citing huge corruption.

UPSC aspirants and coaching centres in Mukherjee Nagar and Rajinder Nagar are in a state of uncertainty as classes remained suspended in the wake of MCD's sealing drive against centres operating illegally from basements.

The new batch of UPSC aspirants, slated to start in the first week of August, is likely to be delayed as most coaching have suspended their operations.



NATIONAL HUMAN  
RIGHTS COMMISSION

»» **Manohar Agnani is Special  
Monitor NHRC**

Manohar Agnani has been appointed  
Special Monitor of the National  
Human Rights Commission (NHRC).  
He is former 1993 batch IAS officer of Madhya  
Pradesh cadre.



# NHRC notice to Delhi govt, police

**New Delhi, July 30:** The National Human Rights Commission (NHRC) has issued notices to the Delhi government, city police chief and municipal commissioner in connection with the deaths of three civil services aspirants in the basement of a coaching centre here.

The NHRC sought a detailed report from them

in two weeks, a statement said. The Delhi chief secretary has also been asked to get a thorough survey done to ascertain the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi. Every detail of such institutes, including complaints pending against them and action taken by

## FLOODING DEATHS

the department concerned, is to be mentioned in the report, the statement issued by the NHRC said.

Meanwhile, a court here reserved its order on the bail plea of an SUV driver and four owners of the coaching centre for Wednesday. Judicial Magistrate Vinod Kumar

reserved the order on the bail plea of the driver Manuj Kathuria and the basement owners Tejinder Singh, Parvinder Singh, Harvinder Singh, and Sarabjeet Singh.

Civil services aspirants from institutes in Delhi's coaching hub holding protests against the MCD following the death of three students.



# दिल्ली कोचिंग हादसा • अनिश्चितकालीन भूख हड़ताल पर बैठे छात्र प्रशासन का दावा... कोचिंग संस्थान ने ही बंद किए थे ड्रेनेज, सीवर पूरी तरह साफ थे

भास्कर न्युज़ | नई दिल्ली

इंसाफ मिलने तक धरने पर...

सीजेआई को चिट्ठी...

दिल्ली के ओल्ड राजेंद्रनगर के कोचिंग सेंटर में हुए हादसे के मामले में मुख्य सचिव ने जल मंत्री आतिशी मालेना को मंगलवार को मजिस्ट्रेटी जांच की अंतिम रिपोर्ट सौंप दी। रिपोर्ट में प्रशासन को क्लीनचिट देते हुए हादसे के लिए कोचिंग संस्थान को ही जिम्मेदार ठहराया गया है। रिपोर्ट के अनुसार, इलाके के सीवर और ड्रेनेज पूरी तरह काम कर रहे थे और उनमें सिल्ट की वजह से कोई अवरोध नहीं था।

वहीं, इलाके की इमारतों ने रैम्प बनाकर ड्रेनेज सिस्टम को पूरी तरह से बंद कर दिया है। यहां तक कि मेनहोल भी बंद कर दिए हैं। यह पूरा इलाका तपती की तरह है और राउज कोचिंग जहां हादसा हुआ वह बिल्कुल गहराई वाले इलाके में है। इसके बावजूद संस्थान की ओर से कोई सावधानी नहीं बरती गई। राउज कोचिंग ने ड्रेनेज पूरी तरह से बंद कर रखा था। ऐसे हादसों के लिए कोई सेफगाई भी नहीं थे। भारी बारिश में सड़क पर जमा पानी सीधे पार्किंग या बेसमेंट में घुसता है। पानी घुसने से रोकने के लिए दूसरी इमारतों को तरह कोई बैरियर भी नहीं लगाया था।



राउज कोचिंग सेंटर के बाहर विरोध प्रदर्शन कर रहे छात्रों में से एक ने कहा कि हम न्याय मिलने तक यहां बैठे रहेंगे। पुलिस बल की तैनाती के बीच 400 से अधिक छात्र इस विरोध प्रदर्शन में शामिल हैं। आगे धरने में और छात्रों के शामिल होने की संभावना है।

## सीलिंग तीसरे दिन भी जारी

एमसीडी ने प्रीत विहार में बेसमेंट में व्यावसायिक गतिविधियां चलाने वाले कोचिंग सेंटरों के खिलाफ अभियान चलाया। 3 दिन में 29 प्रतिष्ठानों के बेसमेंट सील किए गए हैं।

एमसीडी ने दावा किया था कि कोचिंग संस्थान के बेसमेंट में बायोमीट्रिक लॉक बंद होने से हादसा हुआ। हालांकि, छात्रों ने कहा है कि वहां बायोमीट्रिक लॉक नहीं था।

## एनएचआरसी ने नोटिस भेजा

एनएचआरसी ने मामले में दिल्ली सरकार, शहर के पुलिस प्रमुख और नगर निगम आयुक्त को नोटिस जारी किया है। एनएचआरसी ने उनसे दो हफ्ते में विस्तृत रिपोर्ट मांगी है।

परीक्षा की तैयारी को नरक सा जीवन जीने को मजबूर

राजेंद्रनगर और मुखर्जी नगर जैसे इलाके हर साल जलभराव की समस्या का सामना करते हैं। यहां रहने वाले छात्र दिल्ली सरकार और एमसीडी की उदासीनता के कारण होने वाली वार्षिक बाढ़ के कारण नरक सा जीवन जी रहे हैं। इन्होंने छात्रों को कीड़ों की तरह जीने के लिए मजबूर कर दिया है। आपसे विनम्रतापूर्वक अनुरोध है कि छात्रों की मौत के लिए जिम्मेदार लोगों के खिलाफ कार्रवाई करें और हमारे मौलिक अधिकारों को रखा करें। प्रभावों कदम उठाने के लिए निर्देश जारी करें। जलभराव के कारण, (ऐसे) केंद्रों में पढ़ने वाले छात्रों की सुरक्षा और स्वास्थ्य को गंभीर खतरा है... छात्रों को एक सुरक्षित और स्वस्थ वातावरण की जरूरत है ताकि वे बिना किसी डर के पढ़ सकें और देश के विकास में योगदान दे सकें।  
-अविनाश दुबे, सिविल सेवा अर्थी

## राउ कोचिंग हादसा, राष्ट्रीय मानवाधिकार आयोग ने नोटिस जारी किया

ब्यूरो ■ नई दिल्ली

दिल्ली के राउ आईएस कोचिंग सेंटर के बेसमेंट हादसे पर राष्ट्रीय मानवाधिकार आयोग ने दिल्ली सरकार, दिल्ली पुलिस और एमसीडी कमिश्नर को नोटिस जारी किया है। आयोग ने 14 दिन के अंदर विवरण मांगा है। साथ ही मुख्य सचिव को निर्देश दिया गया है कि राज्य में नियमों का उल्लंघन करने वाले सभी कोचिंग सेंटरों का

राष्ट्रीय मानवाधिकार आयोग (NHRC)



पता लगाएं। दूसरी तरफ, हादसे के तीसरे दिन भी सिविल सेवा अभ्यर्थियों और स्थानीय लोगों ने राउ आईएस कोचिंग सेंटर के बाहर अपना विरोध प्रदर्शन जारी

रखा है। राउ आईएस स्टडी सर्किल के एक अभ्यर्थी ने कहा- बेसमेंट में कोई बायोमेट्रिक लॉक सिस्टम ही नहीं था। वहां दो दरवाजे थे। एक शाम 6 बजे बंद हो जाता था। दरअसल हादसे वाले दिन से ही दावा किया जा रहा था कि बायोमेट्रिक लॉक खराब होने के कारण ही स्टूडेंट्स बेसमेंट में फंस गए थे।

# एनएचआरसी ने राज्य सरकार, निगम आयुक्त को नोटिस भेजा

नई दिल्ली, एजेसी

राष्ट्रीय मानवाधिकार आयोग ( एनएचआरसी ) ने कोचिंग सेंटर के बेसमेंट में पानी भरने से तीन सिविल सेवा अभ्यर्थियों की मौत के संबंध में दिल्ली सरकार, पुलिस आयुक्त और नगर निगम आयुक्त को नोटिस भेजे हैं। बयान में कहा गया कि एनएचआरसी ने उनसे दो सप्ताह के भीतर एक विस्तृत रिपोर्ट मांगी है।

एनएचआरसी के बयान के अनुसार, दिल्ली के मुख्य सचिव से शहर में मानदंडों का उल्लंघन

## कोचिंग सेंटर घटना

### ● मानवाधिकार आयोग ने दो सप्ताह में विस्तृत रिपोर्ट मांगी

करके संचालित हो रहे ऐसे संस्थानों और कोचिंग सेंटर की सटीक संख्या का पता लगाने के लिए विस्तृत सर्वेक्षण कराने के लिए कहा गया है। रिपोर्ट में ऐसे संस्थानों के हर विवरण का उल्लेख होना चाहिए, जिसमें उनके खिलाफ लंबित शिकायतें और संबंधित विभाग द्वारा की गई कार्रवाई भी शामिल है।

एनएचआरसी ने कहा कि उसने

## कार चालक की जमानत याचिका पर फैसला सुरक्षित

नई दिल्ली। तीन विद्यार्थियों की मौत के सिलसिले में गिरफ्तार एसयूवी कार चालक की जमानत याचिका पर न्यायिक मजिस्ट्रेट विनोद कुमार ने मंगलवार को अपना फैसला सुरक्षित रख लिया। मनुज कथूरिया शनिवार को एसयूवी से उस सड़क पर गुजरे, जहां बारिश का पानी भरा था। वाहन गुजरने के बाद पानी के दबाव से तीन मंजिला इमारत के गेट टूट गए और बेसमेंट में पानी भर गया। कथूरिया के वकील ने उनकी जमानत का अनुरोध करते हुए कहा कि उन्हें इस बात की जानकारी नहीं थी कि क्या होने वाला है। वह इस घटना को अंजाम देने का इरादा नहीं रखते थे। अतिरिक्त लोक अभियोजक अतुल श्रीवास्तव ने विरोध करते हुए कहा कि कथूरिया लापरवाही में योगदान के दोषी नहीं है।

मामले का स्वतः संज्ञान लिया है। नगर इलाके में सिविल सेवा के एक अन्य अभ्यर्थी की मौत पर भी संज्ञान लिया है।

नहीं हुई। उसने दिल्ली के पटेल नगर इलाके में सिविल सेवा के एक अन्य अभ्यर्थी की मौत पर भी संज्ञान लिया है।

## **Coaching centre deaths: NHRC issues notices to Delhi govt, municipal commissioner**

<https://timesofindia.indiatimes.com/city/delhi/coaching-centre-deaths-nhrc-issues-notices-to-delhi-govt-municipal-commissioner/articleshow/112132763.cms>

NEW DELHI: The National Human Rights Commission (NHRC) has issued notices to the Delhi government, city police chief, and municipal commissioner regarding the deaths of three civil services aspirants in a flooded basement of a coaching center. The NHRC has requested a detailed report within two weeks. Additionally, the Delhi chief secretary has been asked to survey the number of coaching centers operating in violation of norms across the city.

The NHRC stated that it has "taken suo motu cognisance of media reports that three students drowned in the flooded basement library of a prominent civil services coaching centre in Delhi on July 27." Reports indicated that numerous complaints about waterlogging had been made to the authorities, but "no action was taken." Expressing serious concern, the commission remarked that the news report's contents suggest negligence by the concerned authorities.

The NHRC also acknowledged the death of another civil services aspirant in Delhi's Patel Nagar area. It was reported that a few days ago, another aspirant died from electrocution while crossing a waterlogged street, highlighting further negligence by the authorities.

"The commission has taken suo motu cognisance of it," the statement mentioned.

In response to these incidents, the NHRC demanded that the Delhi chief secretary ascertain the exact number of such institutes and their adherence to prescribed norms. The report should include every detail of these institutes, including pending complaints and actions taken by the concerned department.

These developments come after three students lost their lives due to drowning in a flooded basement library and another student succumbed to electrocution, prompting serious concerns about safety and administrative oversight in Delhi's educational infrastructure.



## **Coaching Centre Deaths: NHRC Issues Notices to Delhi Govt, Municipal Commissioner**

<https://www.republicworld.com/india/delhi-coaching-centre-deaths-nhrc-issues-notices-to-delhi-govt-municipal-commissioner>

The NHRC has issued notices to the Delhi government, city police chief and municipal commissioner in connection with the deaths of three civil services aspirants in the basement of a coaching centre in Delhi.

New Delhi: The NHRC has issued notices to the Delhi government, city police chief, and municipal commissioner in connection with the deaths of three civil services aspirants in the basement of a coaching centre here. The National Human Rights Commission (NHRC) sought a detailed report from them in two weeks, a statement said.

The Delhi chief secretary has also been asked to get a thorough survey done to ascertain the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi. Every detail of such institutes, including complaints pending against them and action taken by the department concerned, is to be mentioned in the report, the statement issued by the NHRC said.

The NHRC said it has "taken suo motu cognisance of media reports that three students drowned in the flooded basement library of a prominent civil services coaching centre in Delhi on July 27".

The news reports indicated that many complaints regarding waterlogging were made to the authorities, but "no action was taken".

Expressing serious concern over the incident, the commission observed that the contents of the news report indicate negligence on the part of the authorities concerned.

The commission also took cognisance of the death of another civil service aspirant in Delhi's Patel Nagar area.

It has been noted that a few days back, reportedly in another incident of authorities' negligence, another civil service aspirant died due to electrocution while crossing a waterlogged street. The commission has taken suo motu cognisance of it, the statement said.

## **Delhi coaching centre deaths: NHRC issues notices to Delhi Government, Municipal Commissioner**

<https://www.thehindu.com/news/national/delhi-coaching-centre-deaths-nhrc-issues-notices-to-delhi-government-municipal-commissioner/article68463557.ece>

The NHRC sought a detailed report from them in two weeks

The National Human Rights Commission India (NHRC) has issued notices to the Delhi Government, city police chief, and Municipal Commissioner in connection with the deaths of three civil services aspirants in the basement of a coaching centre.

“The NHRC sought a detailed report from them in two weeks”, a statement said.

The Delhi Chief Secretary has also been asked to get a thorough survey done to ascertain the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi. “Every detail of such institutes, including complaints pending against them and action taken by the department concerned, is to be mentioned in the report”, the statement issued by the NHRC said.

The NHRC said it has "taken suo motu cognisance of media reports that three students drowned in the flooded basement library of a prominent civil services coaching centre in Delhi on July 27".

The news reports indicated that many complaints regarding waterlogging were made to the authorities, but "no action was taken".

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It has been noted that a few days back, reportedly in another incident of authorities' negligence, another civil services aspirant died due to electrocution while crossing a waterlogged street. The Commission has taken suo motu cognisance of it, the statement said.

## **Delhi coaching centre deaths: NHRC issues notices to Delhi govt, MCD commissioner**

<https://www.indiatvnews.com/news/india/delhi-coaching-centre-deaths-nhrc-issues-notices-to-delhi-govt-mcd-commissioner-2024-07-30-944337>

Delhi coaching centre deaths: Delhi Police have also served a notice to the MCD, seeking information on the desilting of drains and occupancy certificate of the Rau's IAS Study Circle basement, where three civil service aspirants died due to flooding.

Delhi coaching centre deaths: The National Human Rights Commission (NHRC) has issued notices to the Delhi government, city police chief and MCD Commissioner in connection with the deaths of three civil services aspirants in the basement of a coaching centre in Old Rajinder Nagar. The NHRC has sought a detailed report from them in two weeks.

The NHRC said it has "taken suo motu cognisance of media reports that three students drowned in the flooded basement library of a prominent civil services coaching centre in Delhi on July 27. "The news reports indicated that many complaints regarding waterlogging were made to the authorities, but "no action was taken". Expressing serious concern over the incident, the commission observed that the contents of the news report indicate negligence on the part of the authorities concerned," the commission said in a statement issued by the NHRC.

### NHRC takes cognisance of death of aspirant in Patel Nagar area

The commission also took cognisance of the death of another civil services aspirant in Delhi's Patel Nagar area. "It has been noted that a few days back, reportedly in another incident of authorities' negligence, another civil services aspirant died due to electrocution while crossing a waterlogged street. The commission has taken suo motu cognisance of it," the statement said.

The Delhi Chief Secretary has also been asked to get a thorough survey done to know the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi. Every detail of such institutes including complaints pending against them and action taken by the department concerned is to be mentioned in the report.

"The Commission would like to know about the action taken against the responsible public servants who failed to do their lawful duty to check these irregularities. Apart from this, the Commission has asked the Government of NCT of Delhi to intimate about the compensation paid to the next of kin of the deceased as well as steps taken/ proposed to ensure that such tragic incidents do not recur," it added.

### MHA constitutes committee to probe Rau's IAS Study Circle tragedy

The Ministry of Home Affairs has constituted a committee to probe the tragic incident that claimed the lives of three IAS aspirants. The committee will inquire into the reasons, fix responsibility, suggest measures and recommend policy changes.

In a post on X, the Spokesperson of the Union Home Ministry said, "The committee will include the Additional Secretary of MoHUA, Principal Secretary (Home), Delhi Govt, Special CP, Delhi Police, Fire Advisor and Joint Secretary, MHA as the Convener." The committee will have to submit its report in 30 days, it added.

Earlier in the day, the Tis Hazari Court sent five arrested accused to 14-day judicial custody. The accused include four co-owners of the property and an SUV driver who damaged the gate, which led to gushing rainwater in the basement of Rau's IAS Study Circle. Delhi Police has arrested seven accused so far. The other two were coaching owner and coordinator, who were also sent to judicial custody after being arrested by the Police.

Delhi Police serves notice to MCD

Meanwhile, continuing with the probe, the Delhi Police also wrote to MCD seeking information about the steps taken by it in desilting. "A notice has been served to the MCD seeking information in the investigation of a case registered in connection with the death of three students at a coaching centre in Old Rajinder Nagar on July 27," the Delhi Police stated in a release.

The Police have also asked for details on whether any complaints were filed against the coaching institute with the civic agency and what actions were taken in response. "We may question MCD officials about desilting of drains and the clearance certificate issued by them to the Rau's IAS Study Circle, where three students died due to the flooding of a basement being used as a library," a senior police officer stated.



## **Delhi coaching centre deaths: NHRC issues notices to Delhi govt, municipal commissioner**

<https://www.mid-day.com/news/india-news/article/delhi-coaching-centre-deaths-nhrc-issues-notices-to-delhi-govt-municipal-commissioner-23369711>

The National Human Rights Commission (NHRC) has issued notices to the Delhi government, city police chief and municipal commissioner after the deaths of three civil services aspirants in the basement of a coaching centre in Delhi.

As per the PTI report, the NHRC sought a detailed report from them in two weeks, a statement said.

The Commission has also asked Delhi chief secretary to get a thorough survey done to ascertain the exact number of such institutes and coaching centres that are operating in violation of the prescribed norms across Delhi. The report has to mention every detail of such institutes, including complaints pending against them and action taken by the department concerned, the statement issued by the NHRC said.

As per the PTI report, NHRC said it has "taken suo motu cognisance of media reports that three students drowned in the flooded basement library of a prominent civil services coaching centre in Delhi on July 27".

The news reports indicated that many complaints regarding waterlogging were made to the authorities, but "no action was taken".

The commission observed that the contents of the news report indicate negligence on the part of the authorities concerned.

The commission also took cognisance of the death of another civil services aspirant in Delhi's Patel Nagar area.

It has been noted that a few days back, reportedly in another incident of authorities' negligence, another civil services aspirant died due to electrocution while crossing a waterlogged street. The commission has taken suo motu cognisance of it, the statement said, reported PTI.

Earlier on Tuesday the Municipal Corporation of Delhi sealed 13 coaching centres in the Old Rajinder Nagar area as it launched action against illegally run classes after three IAS aspirants died as the basement of their institute got flooded following heavy rains, officials said.

A Delhi government statement issued late on Sunday said a civic body team visited the central Delhi coaching hub to initiate action against centres operating from basements.

Around 13 such coaching centres were sealed during the action till late Sunday night, it said.

These included IAS Gurukul, Chahal Academy, Plutus Academy, Sai Trading, IAS Setu, Topper's Academy, Dainik Samvad, Civils Daily IAS, Career Power, 99 Notes, Vidya Guru, Guidance IAS, and Easy for IAS.

## **Delhi Coaching Centre Deaths: NHRC Steps In, Popular Institute Drishti IAS Among Those Sealed**

<https://www.outlookindia.com/national/delhi-coaching-centre-deaths-nhrc-drishti-ias-mukherjee-nagar-vikas-divyakirti-rau-study-circle-rajinder-nagar>

Three IAS aspirants -- Shreya Yadav from Uttar Pradesh, Tanya Soni from Telangana, and Nevin Dalwin from Kerala -- died after the basement of a building housing Rau's IAS Study Circle coaching institute was flooded following rain on the evening of July 27

The National Human Rights Commission (NHRC) on Tuesday issued notices to the Delhi government, city police chief and municipal commissioner in connection with the deaths of three civil services aspirants in the flooded basement of a coaching centre in Rajinder Nagar.

Three IAS aspirants -- Shreya Yadav from Uttar Pradesh, Tanya Soni from Telangana, and Nevin Dalwin from Kerala -- died after the basement of a building housing Rau's IAS Study Circle coaching institute was flooded following rain on the evening of July 27. According to officials, Rau's IAS Study Circle was illegally using the basement of the building as a library. Locals have alleged that the drainage system in the area was heavily clogged with silt.

The NHRC sought a detailed report from them in two weeks, a statement said.

The Delhi chief secretary was also asked to get a thorough survey done to ascertain the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi, according to news agency PTI.

Every detail of such institutes, including complaints pending against them and action taken by the department concerned, is to be mentioned in the report, the statement issued by the NHRC said.

## **Delhi Coaching Centre Flooding: NHRC Takes Suo-Motu Cognizance, Issues Notice To MCD Commissioner**

<https://www.republicworld.com/education/delhi-coaching-centre-flooding-nhrc-takes-suo-motu-cognizance-issues-notice-to-mcd-commissioner>

NHRC issued notices to the Delhi Chief Secretary, the Police Commissioner and the MCD Commissioner calling for a detailed report in the matter within two weeks.

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of media reports concerning the tragic drowning of three students in the flooded basement library of a prominent civil services coaching centre in Delhi on July 27, 2024. The incident has sparked serious concerns regarding the negligence of the authorities.

### **'Negligence of Authority Despite Multiple Complaints'**

Expressing grave concern, the NHRC noted that multiple complaints about waterlogging had been lodged with the authorities, yet no preventive action was taken. This negligence reportedly resulted in the fatal incident, wherein approximately 35 students were present in the library when heavy rainwater inundated the basement, causing a panic situation akin to a dam burst.

### **NHRC Issues Notices To MCD Commissioner & Others**

In response, the NHRC has issued notices to the Chief Secretary of Delhi, the Police Commissioner, and the Commissioner of the Municipal Corporation of Delhi (MCD). They have been directed to submit a detailed report within two weeks, addressing the circumstances surrounding the incident, actions taken, and measures proposed to prevent such occurrences in the future.

### **Carry Out Survey To Identify Such Coaching Centres Violating Noms, NHRC Directs**

The Commission has also instructed the Delhi Chief Secretary to conduct a comprehensive survey to identify coaching centres and institutes operating in violation of prescribed norms across the capital. This survey should detail the number of such establishments, pending complaints, and actions taken against negligent officers who failed to enforce regulations.



Moreover, the NHRC has requested information on the compensation provided to the families of the deceased students and the steps taken to ensure such tragic incidents do not recur.

Media reports revealed that the flooding occurred when the basement gate broke down, allowing rainwater to flow in. Despite the urgency, rescue divers arrived only after a significant delay, further exacerbating the situation. The delay in deploying water suction pumps contributed to the worsening of conditions.

This incident is not isolated; a few days prior, a civil services aspirant died from electrocution while crossing a waterlogged street, another instance of apparent official negligence that the NHRC had also taken cognizance of.

## **Hooch tragedy: NHRC issues notices to Tamil Nadu govt, DGP**

<https://www.msn.com/en-in/news/India/hooch-tragedy-nhrc-issues-notices-to-tamil-nadu-govt-dgp/ar-BB1oRrZk?ocid=iehp&apiversion=v2&noservercache=1&domshim=1&renderwebcomponents=1&wcseo=1&batchservertelemetry=1&noservertelemetry=1>

New Delhi, Jun 25 (PTI) The NHRC on Tuesday said it has issued notices to the Tamil Nadu government and police chief in connection with the hooch tragedy in Kallakurichi district and sought a report in a week.

Till Monday, 58 people had died in the district after consuming illicit liquor. As many as 219 people have been admitted to various hospitals

In a statement, the National Human Rights Commission (NHRC) said it has taken suo motu cognisance of a media report that several people lost their lives after consuming spurious liquor in Kallakurichi.

Reportedly, a large number of people including women are under treatment in hospitals and some of them are in critical condition. The content of the news report, if true, raises a serious issue of violation of the right to life of the victims, it said.

States have the exclusive power to regulate the production, manufacturing, possession, transportation, purchase and sale of liquor.

Accordingly, notices have been issued to the chief secretary and the director general of police of Tamil Nadu, seeking a detailed report within one week, the statement said.

The report is expected to include the status of the FIR, the medical treatment of the victims who are hospitalised and the status of disbursement of the compensation to the aggrieved families by the state government, it said.

The commission also sought details of action taken against "delinquent officers responsible for the tragedy", the statement said.

The state government has ordered a probe into the incident.

## **Human rights commission issues notices to Delhi gov t, police, MCD over death of Civil Services aspirants**

<https://www.edexlive.com/news/2024/Jul/30/human-rights-commission-issues-notices-to-delhi-govt-police-mcd-over-death-of-civil-services-aspirants>

Even the death of Civil Services aspirant in Patel Nagar area of Delhi was noted, where, the youngster died by electrocution while crossing a waterlogged street

The National Human Rights Commission (NHRC) has issued notices to the Government of Delhi, the city police chief as well as municipal commissioner regarding the three Civil Services aspirants' deaths in the basement of coaching centre Rau's IAS Study Circle in Old Rajender Nagar, Delhi.

The NHRC has given them a time of two weeks to submit detailed reports, mentioned their statement, according to a report by PTI.

To understand how many coaching centres and institutes have been functioning in total violation of the norms prescribed across Delhi, the Delhi chief secretary needs to conduct a thorough survey.

All details like pending complaints against these coaching centres, action taken and so on — all of these details need to be incorporated in the report.

The NHRC said it has "taken suo motu cognisance of media reports that three students drowned in the flooded basement library of a prominent civil services coaching centre in Delhi on July 27".

Waterlogging complaints were made to the authorities but no action was taken, reports suggested, thus, this points at negligence on the part of the authorities.

Even the death of Civil Services aspirant in Patel Nagar area of Delhi was noted, where, the youngster died by electrocution while crossing a waterlogged street.

Suo motu cognisance has been taken of it, the commission said.

## **IAS aspirants' death: 'MCD, Delhi govt cannot escape liability', says NHRC taking suo motu case**

<https://www.theweek.in/news/india/2024/07/30/ias-aspirants-death-mcd-delhi-govt-cannot-escape-liability-says-nhrc-taking-suo-motu-case.html>

Taking suo motu cognizance of three IAS aspirants in the basement of a coaching centre in Old Rajinder Nagar, the National Human Rights Commission issued notices to the Delhi government, Delhi Municipal Corporation and Delhi police on Tuesday. The Commission sought a report on action taken by authorities and directed the chief secretary to submit a report on action taken against coaching centres functioning violating government norms.

“The National Human Rights Commission (NHRC), India has taken suo motu cognizance of media reports that three students drowned to death in the flooded basement library of a prominent civil services coaching centre in Delhi on 27th July, 2024. The News report indicated that many complaints regarding water logging were made to the authorities, but no action was taken,” the Commission said in a statement.

Citing media reports, the Commission said reports indicate negligence on the part of the authorities concerned. “It has been noted that a few days back reportedly in another incident of authorities’ negligence a civil services aspirant died due to electrocution while crossing a waterlogged street of which it had taken suo motu cognizance. Therefore, the Government of NCT of Delhi, Municipal Corporation as well as the law enforcement agencies cannot escape their liability. Accordingly, notices have been issued to the Chief Secretary, Government of NCT of Delhi, the Commissioner of Police and the Commissioner, Municipal Corporation to submit a detailed report in the matter within two weeks,” it said.

The Commission also directed the chief secretary to conduct a thorough survey to know exact number of institutes and coaching centres running in violation of the prescribed norms across Delhi. The commission also asked authorities to provide details regarding action taken against public servants who failed to do their lawful duty.

Three students died after the basement of an IAS coaching centre in Delhi's Old Rajindra Nagar got flooded on Saturday evening. The bodies of the students were retrieved from the site during the rescue operation. The bodies of two female students were retrieved from the site initially by the NDRF, local police and fire department. A



third body was recovered later. Police said the deceased were from Kerala, Telangana and Uttar Pradesh.

The deceased were identified as Shreya Yadav, a native of Ambedkar Nagar district of UP, Tanya Soni, whose permanent address is in Telangana and Nivin Dalwin, a resident of Kerala's Ernakulam.

## **IAS coaching centre deaths: NHRC takes suo motu cognisance; seeks report from govt, civic body**

<https://www.businesstoday.in/india/story/ias-coaching-centre-deaths-nhrc-takes-suo-motu-cognisance-seeks-report-from-govt-civic-body-439423-2024-07-30>

In this incident, 3 IAS officers died after the basement of the coaching centre in the Old Rajinder Nagar area got flooded after heavy rains on Saturday.

The National Human Rights Commission (NHRC) on Tuesday issued notices to Delhi government, city police chief and municipal commissioner in the Rau's IAS Study Circle incident that took place on Saturday.

In this incident, 3 IAS officers died after the basement of the coaching centre in the Old Rajinder Nagar area got flooded after heavy rains on Saturday. The victims were identified as Tania Soni (25), Shreya Yadav (25), and Nevin Dalwin (28).

The NHRC asked them to submit a detailed report on the incident in two weeks. The human rights body has also asked the Delhi chief secretary to conduct a thorough survey done to ascertain the exact number of institutes and coaching centres running in violation of the prescribed norms.

In the report, every detail of such institutes including complaints pending against them and action taken by the department concerned. NHRC also took suo motu cognisance of media reports on the incident, which indicate that despite many waterlogging-related complaints, "no action was taken" by the authorities.

The commission said the news reports indicate towards negligence on the part of the authorities concerned. Not only this, the commission also took cognisance of the death of a civil services aspirant in Delhi's Patel Nagar area.

In this incident, a civil services aspirant died due to electrocution while crossing a waterlogged street near the Patel Nagar metro station. The civil services aspirant was identified as 26-year-old Nilesh Rai.

Meanwhile, the Union Home Ministry has formed a committee to investigate the Rau's IAS Study Circle incident. The committee has been tasked to probe the circumstances that led to the flooding, fixing accountability and recommending measures and policy changes to prevent similar incidents in the future.

The committee has to submit its findings within 30 days. Due to the outrage against the incident, sealing 13 MCD officials launched an anti-encroachment operation in Old Rajinder Nagar. As a result, 13 illegal coaching centres were sealed.

## Jaipur: विधान सभा में राजस्थान राज्य मानवाधिकार आयोग के प्रतिवेदन पर चर्चा

<https://jantaserishta.com/local/rajasthan/jaipur-discussion-on-the-report-of-rajasthan-state-human-rights-commission-in-the-legislative-assembly-3426926>

Jaipur जयपुर। चिकित्सा मंत्री गजेन्द्र सिंह खींवसर खीं ने मंगलवार को राज्य विधान सभा में कहा कि प्रत्येक व्यक्ति को गरिमा एवं सम्मान के साथ जीने का जन्मसिद्ध अधिकार है, जो उसे प्रकृति प्रदत्त एवं संविधान द्वारा संरक्षित है। उन्होंनेनेन्हों नेकहा कि राज्य सरकार मानवाधिकारों की रक्षा के प्रति संवेदनशील है। श्री खींवसर खीं राजस्थान राज्य मानवाधिकार आयोग, जयपुर के वार्षिक प्रतिवेदन वर्ष 2023-24 पर हुई चर्चा के बाद सदन में अपना जवाब प्रस्तुत कर रहे थे। उन्होंनेनेन्हों नेबताया कि वर्ष 2023 में राज्य आयोग में कुल 5076 शिकायतें प्राप्त हुई, जिनमें से 3130 का निस्तारण किया गया। जबकि, वर्ष 2024 में 1 जनवरी से 30 जून तक कुल 2417 शिकायतें प्राप्त हुई तथा 3502 शिकायतों का निस्तारण किया गया। उन्होंनेनेन्हों नेबताया कि निस्तारित शिकायतों का आंकड़ा इसलिये अधिक है क्योंकिक्यों पूर्व में दर्ज 1085 शिकायतों का निस्तारण भी इस अवधि में किया गया। श्री खींवसर खीं ने कहा कि यह जाहिर करता है कि राज्य सरकार मानवाधिकारों की रक्षा के प्रति कितनी गंभीर और संवेदनशील है।

इससे पूर्व चिकित्सा मंत्री ने बताया कि संसद में पारित अधिनियम के माध्यम से वर्ष 1993 में **राष्ट्रीय मानवाधिकार आयोग** की स्थापना की गई थी तथा इसके बाद राज्यों में मानवाधिकार आयोगों की स्थापना हुई। इनकी स्थापना का उद्देश्य मानवाधिकारों के उल्लंघन को रोकना था। उन्होंनेनेन्हों नेबताया कि राज्य में वर्ष 2000 में राजस्थान राज्य मानवाधिकार आयोग की स्थापना की गई। आयोग द्वारा मीडिया में प्रकाशित खबरों के आधार पर भी मानवाधिकार उल्लंघन के मामलों पर प्रसंज्ञान लिया जा सकता है, लेकिन न्यायालय में विचाराधीन प्रकरणों पर आयोग विचार नहीं करता है।

श्री खींवसर खीं ने बताया कि वर्तमान में आयोग में एक अध्यक्ष तथा दो सदस्य हैं। आयोग द्वारा जिलों के दौरे किये जाते हैं तथा जेल, पुलिस स्टेशन, वृद्धाश्रम, नारी निकेतन व खदानों आदि का निरीक्षण किया जाता है। उन्होंनेनेन्हों नेबताया कि आयोग द्वारा लोगों को मानवाधिकारों के प्रति जागरूक करने के लिए शिविरों तथा जनजागरूकता कार्यक्रमों का आयोजन भी किया जाता है।



## 'MCD, दिल्ली सरकार जिम्मेदारी से बच नहीं सकते', NHRC ने ओल्ड राजेंद्र नगर हादसे का लिया स्वतः संज्ञान

<https://www.aajtak.in/india/delhi/story/nhrc-taking-suo-motu-cognizance-of-old-rajinder-nagar-incident-see-report-from-delhi-govt-mcd-ntc-1995384-2024-07-30>

राष्ट्रीय मानवाधिकार आयोग ने मीडिया रिपोर्टों का हवाला देते हुए कहा कि दिल्ली में 27 जुलाई को सिविल सेवा परीक्षा के लिए एक प्रमुख कोचिंग सेंटर की बाढ़ग्रस्त बेसमेंट लाइब्रेरी में 3 छात्रों की डूबकर मौत हो गई. पूर्व में भी यहां जलभराव हुआ था, जिसकी शिकायत अधिकारियों से की गई, लेकिन कोई कार्रवाई नहीं हुई.

राष्ट्रीय मानवाधिकार आयोग ने ओल्ड राजेंद्र नगर में एक कोचिंग सेंटर के बेसमेंट में डूबने से तीन यूपीएससी उम्मीदवारों की मौत के मामले पर स्वतः संज्ञान लेते हुए मंगलवार को दिल्ली सरकार, दिल्ली नगर निगम और दिल्ली पुलिस को नोटिस जारी किया. एनएचआरसी ने इस हादसे के संबंध में अधिकारियों द्वारा की गई कार्रवाई पर एक रिपोर्ट मांगी और मुख्य सचिव को सरकारी मानदंडों का उल्लंघन करने वाले कोचिंग सेंटरों के खिलाफ की गई कार्रवाई पर रिपोर्ट प्रस्तुत करने का निर्देश दिया. घटना पर गंभीर चिंता व्यक्त करते हुए राष्ट्रीय मानवाधिकार आयोग ने कहा है कि दिल्ली सरकार, नगर निगम और कानून प्रवर्तन एजेंसियां अपनी जिम्मेदारी से बच नहीं सकतीं. एनएचआरसी ने राष्ट्रीय राजधानी में निर्धारित मानदंडों का उल्लंघन करके चल रहे संस्थानों और कोचिंग सेंटरों की संख्या का पता लगाने और इन अनियमितताओं को रोकने में विफल रहने वाले लापरवाह अधिकारियों के खिलाफ कार्रवाई करने के लिए एक सर्वेक्षण करने का भी निर्देश दिया है. राष्ट्रीय मानवाधिकार आयोगने मीडिया रिपोर्टों का हवाला देते हुए कहा कि दिल्ली में 27 जुलाई को सिविल सेवा परीक्षा के लिए एक प्रमुख कोचिंग सेंटर की बाढ़ग्रस्त बेसमेंट लाइब्रेरी में 3 छात्रों की डूबकर मौत हो गई. पूर्व में भी यहां जलभराव हुआ था, जिसकी शिकायत अधिकारियों से की गई, लेकिन कोई कार्रवाई नहीं हुई. घटना पर गंभीर चिंता व्यक्त करते हुए आयोग ने कहा कि जो जानकारी सामने आई है, उससे संबंधित अधिकारियों की ओर से लापरवाही का संकेत मिलता है. कुछ दिन पहले अधिकारियों की लापरवाही की एक अन्य घटना में एक सिविल सेवा अभ्यर्थी की पानी से भरी सड़क पार करते समय बिजली का करंट लगने से मौत हो गई थी.

दिल्ली के ओल्ड राजेंद्र नगर में 27 जुलाई की शाम एक आईएएस कोचिंग सेंटर के बेसमेंट में पानी भर जाने से तीन छात्रों की मौत हो गई थी. बचाव अभियान के दौरान घटनास्थल से छात्रों के शव बरामद किए गए थे. शुरुआत में एनडीआरएफ, स्थानीय पुलिस और अग्निशमन विभाग ने घटनास्थल से दो छात्रों के शव निकाले. बाद में तीसरा शव बरामद किया गया. पुलिस ने बताया कि मृतक केरल, तेलंगाना और उत्तर प्रदेश के रहने वाले थे. मृतकों की पहचान यूपी के अंबेडकर नगर जिले की मूल निवासी श्रेया यादव, तेलंगाना की तान्या सोनी और केरल के एर्नाकुलम निवासी निविन डाल्विन के रूप में हुई.



## **NHRC Demands Action Following Civil Services Aspirants' Deaths**

<https://newsd.in/nhrc-demands-action-following-civil-services-aspirants-deaths/>

The commission also expressed grave concern over another incident where a civil services aspirant died from electrocution in a waterlogged area, urging for accountability from the authorities.

The National Human Rights Commission (NHRC) has instructed the Delhi government, city police chief, and municipal commissioner to provide a detailed report within two weeks regarding the tragic deaths of three civil services aspirants in a coaching centre's flooded basement.

In response to media reports highlighting negligence, the NHRC's statement requested comprehensive information detailing the number of such educational institutes operating against norms, including any pending complaints and actions taken against them.

## **NHRC Issues Notice To Delhi Chief Secretary, Delhi Police Commissioner & Commissioner Of MCD Over Deaths Of 3 Students Due To Drowning In Coaching Centre**

<https://www.jaisalmernews.com/news/national/nhrc-issues-notice-to-delhi-chief-secretary-delhi-police-commissioner-commissioner-of-mcd-over-deaths-of-3-students-due-to-drowning-in-coaching-centre-253881/>

The National Human Rights Commission (NHRC) has issued notices to the Delhi Chief Secretary, Delhi Police Commissioner and Commissioner of Delhi Municipal Corporation over the deaths of three students due to drowning in the city. The Commission asked them to submit a detailed report on the matter within two weeks.

It has also asked the Delhi Chief Secretary to get a thorough survey done to know the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi. The Commission said, that every detail of such institutes including complaints pending against them and action taken by the department concerned is to be mentioned in the report.

The Commission also asked them to inform about the action taken against the responsible public servants who failed to do their lawful duty to check these irregularities. Apart from this, it has asked the Delhi Government to intimate about the compensation paid to the next of kin of the deceased as well as steps taken to ensure that such tragic incidents do not recur.

## **NHRC issues notice to Delhi Chief Secretary, Delhi Police Commissioner & Commissioner of MCD over deaths of 3 students in coaching centre**

<https://theindianawaaz.com/2024/07/30/nhrc-issues-notice-to-delhi-chief-secretary-delhi-police-commissioner-commissioner-of-mcd-over-deaths-of-3-students-in-coaching-centre/>

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## **NHRC notice to Delhi govt, MCD & cops**

<https://timesofindia.indiatimes.com/city/delhi/nhrc-notice-issued-to-delhi-govt-mcd-police-for-upsc-aspirants-deaths/articleshow/112149099.cms>

New Delhi: Taking suo motu cognisance of the incident involving the death of three UPSC aspirants in the flooded basement of a coaching centre in Delhi's Rajinder Nagar, the National Human Rights Commission issued notices to the authorities and said that the Delhi govt, MCD as well as law enforcement agencies "cannot escape their liability".

The commission has directed the state to identify institutes and coaching centres running in violation of the prescribed norms across Delhi.

The commission in its statement highlighted that news reports indicated that many complaints regarding waterlogging were made to the authorities, but no action was taken. Expressing serious concern, the commission observed that the contents of the news report indicate negligence on the part of the authorities. It has been noted that a few days back reportedly in another incident of authorities' negligence a civil services aspirant died due to electrocution while crossing a waterlogged street of which it had taken suo motu cognisance.

Notices have been issued to the Delhi chief secretary, the commissioner of police and the MCD commissioner to submit a detailed report in the matter within two weeks.

The NHRC has also asked the state govt's chief secretary to get a thorough survey done to establish the exact number of such institutes and coaching centres running in violation of the norms. "The commission would like to know about the action taken against the responsible public servants"

We also published the following articles recently

Coaching centre flooding: NHRC issues notices to Delhi govt, municipal commissioner  
The NHRC issued notices to Delhi's government, police chief, and municipal commissioner about the deaths of three civil services aspirants in a flooded coaching center basement. They requested detailed reports within two weeks. Additionally, the Delhi chief secretary was asked to survey coaching centers violating norms, reflecting serious safety and administrative concerns in the city's educational infrastructure.112132763

MCD initiates action against coaching centres flouting norms  
The Municipal Corporation of Delhi took action against coaching centres violating norms after three students died in a flooded basement. A high-level committee will investigate. Last year's survey helped identify violators. The MCD found the library had insufficient safety exits and blames encroached storm drains for the flooding.112084783

NHRC notice to Delhi govt, police chief on death of 26-year-old UPSC aspirant  
The NHRC issued notices to the Delhi government and police after a 26-year-old UPSC aspirant died from electrocution in Patel Nagar. The victim, Nilesh Rai, was electrocuted

while crossing a waterlogged street by an iron gate next to an electric pole with exposed wires. The Delhi government ordered an inquiry into the incident.112021154

## **NHRC Seeks Report from Delhi Govt, Civic Body on Coaching Centre Deaths**

<https://odishabhaskar.in/breaking/nhrc-seeks-report-from-delhi-govt-civic-body-on-coaching-centre-deaths-88035/>

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of three students drowned in the flooded basement library of a prominent civil services coaching centre in Delhi on July 27, to issue notices to the Delhi government, city police chief and municipal commissioner.

**The NHRC sought a detailed report from them in two weeks.**

The Delhi chief secretary has also been asked to get a thorough survey done to ascertain the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi. The details of such institutes, including complaints pending against them and action taken by the department concerned, is to be mentioned in the report, the statement issued by the NHRC said.

The NHRC also took cognisance of the death of another civil services aspirant in Delhi's Patel Nagar area due to electrocution while crossing a waterlogged street.

## **NHRC takes suo motu cognizance of student's death at Delhi's coaching centre**

<https://www.hindustantimes.com/education/admissions/best-product-management-courses-give-your-career-prospect-a-boost-pick-from-market-leaders-like-isb-iim-kellogg-101721803584776.html>

The Commission has observed that the contents of the news report indicate negligence on the part of the authorities concerned.

Days after the death of three UPSC aspirants due to drowning in the flooded basement library of a coaching centre in Delhi, the National Human Rights Commission (NHRC) issued notices on Tuesday to the Delhi Chief Secretary, the Police Commissioner and the MCD Commissioner calling for a detailed report in the matter within two weeks.

NHRC directed to carry out a survey to find the number of such institutes & coaching centres running in violation of the prescribed norms in the national capital and to take action against the negligent officers in failing to check these irregularities

NHRC, India, has taken suo motu cognizance of media reports that 3 students drowned to death in the flooded basement library of a prominent civil services coaching centre in Delhi on Saturday, July 27.

Expressing serious concern over the incident, the Commission has observed that the contents of the news report indicate negligence on the part of the authorities concerned. Earlier, in another incident of authorities' negligence, a civil services aspirant died due to electrocution while crossing a waterlogged street, of which it had taken suo motu cognizance.

The NHRC directed that the municipal corporation and the law enforcement agencies cannot escape their liability.

Accordingly, notices have been issued to the Chief Secretary, Government of NCT of Delhi, the Commissioner of Police and the Commissioner, Municipal Corporation, to submit a detailed report on the matter within two weeks.

The Delhi Chief Secretary has also been asked to get a thorough survey done to know the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi. Every detail of such institutes, including complaints pending against them and action taken by the department concerned, is to be mentioned in the report. The Commission would like to know about the action taken against the responsible public servants who failed to do their lawful duty to check these irregularities.



Apart from this, the Commission has asked the Government of NCT of Delhi to inform them about the compensation paid to the next of kin of the deceased as well as steps taken or proposed to ensure that such tragic incidents do not recur.

"According to the media reports, around 35 students were studying in the library when, suddenly, rainwater started flowing in. This created panic, as it was one thing to wade through waterlogged streets and quite another to have a situation like a dam burst, where one has no means to escape' the direction reads.

Earlier in the case pertaining to the drowning of the students in the basement of Rau's IAS coaching centre in Delhi's Rajinder Nagar, the accused was sent to 14-day judicial custody by the Tis Hazari court on Monday.

Meanwhile, the Ministry of Home Affairs (MHA) on Monday formed a high-level committee to investigate the flooding in the basement of a coaching institute, which led to three civil service aspirants' deaths due to drowning in Delhi's old Rajinder Nagar.

The committee will examine the circumstances surrounding the incident, identify the responsible parties, and recommend measures to prevent such incidents in the future.

The committee will have an Additional Secretary in the Ministry of Housing and Urban Affairs (MoHUA0), a Principal Secretary (Home) of the Delhi Government, a Special Commissioner of the Police (Delhi Police), a Fire Advisor and a Joint Secretary in the MHA as convenors, the spokesperson further said. The committee will submit its report in 30 days.

The incident, which occurred on Saturday after a drain burst, claimed the lives of Shreya Yadav (Uttar Pradesh), Nivin Dalwin (Kerala) and Tanya Soni (Telangana) in the basement of Rau's IAS Circle in Old Rajendra Nagar. The coaching centre was later sealed by the police.

## NHRC ने दिल्ली के एक कोचिंग सेंटर में डूबने से तीन छात्रों की मौत का स्वतः संज्ञान लिया

<https://jantaserishta.com/delhi-ncr/nhrc-took-suo-motu-cognizance-of-the-death-of-three-students-due-to-drowning-in-a-coaching-center-in-delhi-3426308>

Delhi दिल्ली : दिल्ली के एक कोचिंग सेंटर के बेसमेंट में पानी भर जाने से यूपीएससी की परीक्षा देने वाले तीन उम्मीदवारों की डूबने से हुई मौत के कुछ दिनों बाद, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को दिल्ली के मुख्य सचिव, पुलिस आयुक्त और एमसीडी आयुक्त को नोटिस जारी कर मामले में दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। एनएचआरसी ने राष्ट्रीय राजधानी में निर्धारित मानदंडों का उल्लंघन कर चल रहे ऐसे संस्थानों और कोचिंग सेंटरों की संख्या का पता लगाने के लिए सर्वेक्षण करने और इन अनियमितताओं को रोकने में विफल रहने वाले लापरवाह अधिकारियों के खिलाफ कार्रवाई करने का निर्देश दिया है।

**एनएचआरसी**, भारत ने मीडिया रिपोर्टों का स्वतः संज्ञान लिया है कि शनिवार, 27 जुलाई को दिल्ली में एक प्रमुख सिविल सेवा कोचिंग सेंटर के बाढ़ग्रस्त बेसमेंट लाइब्रेरी में 3 छात्रों की डूबकर मौत हो गई। घटना पर गंभीर चिंता व्यक्त करते हुए, आयोग ने पाया है कि समाचार रिपोर्ट की सामग्री संबंधित अधिकारियों की ओर से लापरवाही का संकेत देती है। इससे पहले, अधिकारियों की लापरवाही की एक अन्य घटना में, एक सिविल सेवा उम्मीदवार की जलमग्न सड़क पार करते समय बिजली का झटका लगने से मौत हो गई थी, जिसका आयोग ने स्वतः संज्ञान लिया था।

एनएचआरसी ने निर्देश दिया कि नगर निगम और कानून प्रवर्तन एजेंसियां अपनी जिम्मेदारी से बच नहीं सकतीं। तदनुसार, मुख्य सचिव, एनसीटी दिल्ली सरकार, पुलिस आयुक्त और नगर निगम आयुक्त को दो सप्ताह के भीतर मामले पर एक विस्तृत रिपोर्ट प्रस्तुत करने के लिए नोटिस जारी किए गए हैं। दिल्ली के मुख्य सचिव को भी दिल्ली भर में निर्धारित मानदंडों का उल्लंघन करके चल रहे ऐसे संस्थानों और कोचिंग सेंटरों की सही संख्या जानने के लिए एक गहन सर्वेक्षण करवाने के लिए कहा गया है। ऐसे संस्थानों का हर विवरण, उनके खिलाफ लंबित शिकायतों और संबंधित विभाग द्वारा की गई कार्रवाई सहित, रिपोर्ट में उल्लेख किया जाना है। आयोग उन जिम्मेदार लोक सेवकों के खिलाफ की गई कार्रवाई के बारे में जानना चाहेगा जो इन अनियमितताओं को रोकने के लिए अपने वैध कर्तव्य को निभाने में विफल रहे।

इसके अलावा, आयोग ने दिल्ली सरकार से मृतकों के परिजनों को दिए गए मुआवजे के बारे में जानकारी देने के साथ-साथ यह सुनिश्चित करने के लिए उठाए गए या प्रस्तावित कदमों के बारे में भी जानकारी मांगी है कि ऐसी दुखद घटनाएं दोबारा न हों। मीडिया रिपोर्ट्स के अनुसार, करीब 35 छात्र लाइब्रेरी में पढ़ रहे थे, तभी अचानक बारिश का पानी अंदर आने लगा। इससे अफरातफरी मच गई, क्योंकि जलभराव वाली सड़कों से गुजरना एक बात है और बांध के टूटने जैसी स्थिति होना, जहां से निकलने का कोई साधन नहीं है, बिल्कुल दूसरी बात है। इससे पहले दिल्ली के राजिंदर नगर में राऊ के आईएस कोचिंग सेंटर के बेसमेंट में छात्रों के डूबने से संबंधित मामले में, आरोपी को सोमवार को तीस हजारी कोर्ट ने 14 दिन की न्यायिक हिरासत में भेज दिया था।

इस बीच, गृह मंत्रालय (एमएचए) ने सोमवार को एक उच्च स्तरीय समिति का गठन किया, जो एक कोचिंग संस्थान के बेसमेंट में पानी भरने की घटना की जांच करेगी, जिसके कारण दिल्ली के पुराने राजिंदर नगर में डूबने से तीन सिविल सेवा उम्मीदवारों की मौत हो गई। समिति घटना के आसपास की परिस्थितियों की जांच करेगी, जिम्मेदार पक्षों की पहचान करेगी और भविष्य में ऐसी घटनाओं को रोकने के उपायों की सिफारिश करेगी। समिति में आवास और शहरी मामलों के मंत्रालय (MoHUA0) में एक अतिरिक्त सचिव, एक प्रमुख सचिव प्रवक्ता ने आगे बताया कि इस मामले में दिल्ली सरकार के गृह विभाग के एक विशेष आयुक्त, दिल्ली पुलिस के एक विशेष आयुक्त, एक अग्निशमन सलाहकार और गृह मंत्रालय में एक संयुक्त सचिव को संयोजक बनाया गया है। समिति 30 दिनों में अपनी रिपोर्ट सौंपेगी। शनिवार को नाला फटने के बाद हुई इस घटना में पुराने राजेंद्र नगर में राऊ के आईएस सर्किल के बेसमेंट में श्रेया यादव (उत्तर प्रदेश), निविन दलविन (केरल) और तान्या सोनी (तेलंगाना) की मौत हो गई। बाद में पुलिस ने कोचिंग सेंटर को सील कर दिया। (एएनआई)

## **Rau Coaching Center Incident: NHRC ने मुख्य सचिव-पुलिस आयुक्त और निगम को भेजा नोटिस, दो सप्ताह में मांगी रिपोर्ट**

<https://www.jagran.com/delhi/new-delhi-city-ncr-rau-coaching-center-incident-nhrc-sent-notice-to-chief-secretary-police-commissioner-and-mcd-and-sought-report-in-two-weeks-23769039.html>

<https://headtopics.com/in/82971173267111940847-56675212>

Delhi Rau Coaching Center Incident राजधानी दिल्ली में राव कोचिंग सेंटर में हुए हादसे में तीन छात्रों की मौत के मामले में एनएचआरसी ने पुलिस आयुक्त और एमसीडी आयुक्त को नोटिस जारी किया है। एनएचआरसी ने दो सप्ताह के अंदर जवाब मांगा है। साथ ही लापरवाह अधिकारियों के खिलाफ कार्रवाई के निर्देश दिए हैं। पढ़िए एनएचआरसी ने और क्या-क्या कहा है?

जागरण संवाददाता, नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) NHRC ने ओल्ड राजेंद्र नगर स्थित राव आइएएस कोचिंग सेंटर Delhi Rau Coaching Center Incident के बेसमेंट में पानी भरने से तीन छात्रों की मौत के मामले का संज्ञान लिया।

एनएचआरसी ने मामले में गंभीर चिंता व्यक्त करते हुए आयोग ने कहा कि दिल्ली सरकार, नगर निगम (एमसीडी) और कानून प्रवर्तन एजेंसियां अपनी जिम्मेदारी से बच नहीं सकतीं।

### **सप्ताह के अंदर मामले में विस्तृत रिपोर्ट मांगी**

आयोग ने मुख्य सचिव, पुलिस आयुक्त और एमसीडी आयुक्त को नोटिस जारी कर दो सप्ताह के अंदर मामले में विस्तृत रिपोर्ट मांगी।

### **लापरवाह अधिकारियों के खिलाफ कार्रवाई करने का दिया निर्देश**

आयोग ने मुख्य सचिव को दिल्ली भर में निर्धारित मानदंडों का उल्लंघन करके चल रहे ऐसे संस्थानों और कोचिंग सेंटर की सही संख्या जानने के लिए सर्वेक्षण करने और इन अनियमितताओं को रोकने में विफल रहने वाले लापरवाह अधिकारियों के खिलाफ कार्रवाई करने का निर्देश दिया।

### **अब तक उठाए गए कदमों के बारे में भी जानकारी मांगी**

आयोग ने दिल्ली सरकार से मृतक के परिजनों को दिए गए मुआवजे के बारे में जानकारी देने के साथ ही ऐसी दुखद घटनाओं की पुनरावृत्ति न हो, इसके लिए उठाए गए कदमों के बारे में भी जानकारी मांगी है।

## **Tuticorin firing: CBI failed to unearth truth, says HC**

<https://timesofindia.indiatimes.com/city/chennai/tuticorin-police-firing-investigation-by-hc/articleshow/112126144.cms>

Chennai: The Central Bureau of Investigation (CBI) has shockingly failed to unearth the truth relating to the Tuticorin police firing killing 13 anti-Sterlite protesters in 2018, Madras high court said, adding, "its report is unrealistic and unreliable."

A division bench of Justice S S Sundar and Justice N Senthilkumar then granted three months for state's directorate of vigilance and anti-corruption (DVAC) to hold a fair, transparent, and independent investigation into the assets of police and revenue officers and their family members suspected to have been involved in the firing, and to file a report.

The court's directive comes two weeks after it observed that the firing was a predetermined act carried out at the behest of an industrialist. "He (industrialist) wanted to teach the protesters a lesson and the authorities facilitated it," it said. It then directed DVAC to investigate the assets of all the officers, including IPS and IAS officers, who had been posted in Tuticorin at the relevant point of time.

When the case was taken up for further hearing on Monday, the bench said it is on a mission to probe into the human rights violation perpetrated against unarmed anti-Sterlite protestors by the armed police. The court said it wanted to ensure that such an incident doesn't recur in future.

"Monetary aid will not compensate for the loss of lives; the attitude of compensating human lives with money should go; one individual was able to do all these things, that's why we have taken up this mission," the division bench said.

The court passed the order on a plea moved by human rights activist Henri Tiphange seeking direction to the National Human Rights Commission (NHRC) to reopen the probe into the 2018 police firing which was suo motu closed by the commission.

We also published the following articles recently

Maharashtra State Human Rights Commission (MSHRC) asks state to pay Rs 2 lakh for 'illegal' detention by police  
The Pantnagar police detained four labourers repairing a sewage pipeline without any complaint against them and briefly locked up their contractor. The Maharashtra State Human Rights Commission has recommended Rs 2 lakh compensation to the contractor and departmental action against the police officials involved for illegal detention and misconduct. 112074275

Probe shows Bobby complicit in human trafficking: NIA court  
A special NIA court denied bail to Gurgaon-based bodybuilder and influencer Balwant alias Bobby Kataria, linked to a human trafficking case. The investigation suggests Kataria and associates forced Indian youngsters to work for cyber criminals in Southeast Asia. Despite his counsel's



argument of false implication, the court found prima facie evidence against Kataria.112028781

2 Justices bench split, larger bench to decide GM mustard caseThe Supreme Court of India issued a split verdict on the government's decision to allow environmental release of genetically modified mustard DMH-11. Justices B V Nagarathna and Sanjay Karol held opposing views on the matter, necessitating a larger bench to resolve the issue. Field trials will remain stayed until the controversy is settled.111970124

## **UPSC Coaching Centre Death: NHRC Issues Notices To Delhi Govt, Police Commissioner, MCD Commissioner**

<https://www.freepressjournal.in/india/upsc-coaching-centre-death-nhrc-issues-notices-to-delhi-govt-police-commissioner-mcd-commissioner>

According to news reports, many students had filed complaints about the water logging issue before the incident, but authorities did not take any action.

Days after death of three students due to drowning in the flooded basement library of a coaching centre in Delhi, The National Human Rights Commission (NHRC) took the suo motu cognizance of the reported incident.

The NHRC on Tuesday, issued notices to the Delhi Chief Secretary, the Police Commissioner and the MCD Commissioner asking for a detailed report in the matter within two weeks.

The action from NHRC comes 3 days after 3 UPSC aspirants drowned to death in the flooded basement library of a prominent civil services coaching centre in Delhi on 27th July.

According to news reports, many students had filed complaints about the water logging issue before the incident, but authorities did not take any action.

In a statement released by the Commission, it said, "Commission has observed that the contents of the news report indicate negligence on the part of the authorities concerned. It has been noted that a few days back reportedly in another incident of authorities' negligence a civil services aspirant died due to electrocution while crossing a waterlogged street of which it had taken suo motu cognizance. Therefore, the Government of NCT of Delhi, Municipal Corporation as well as the law enforcement agencies cannot escape their liability. Accordingly, notices have been issued to the Chief Secretary, Government of NCT of Delhi, the Commissioner of Police and the Commissioner, Municipal Corporation to submit a detailed report in the matter within two weeks."

According to release, the Delhi Chief Secretary has also been asked to get a thorough survey done to know the exact number of such institutes and coaching centres running in violation of the prescribed norms across Delhi.

## **UPSC coaching centre deaths: NHRC seeks report from Delhi Govt, asks for details of errant institutes**

[https://indianexpress.com/article/cities/delhi/upsc-coaching-centre-deaths-nhrc-report-delhi-govt-details-errant-institutes-9484876/?ref=latestnews\\_hp](https://indianexpress.com/article/cities/delhi/upsc-coaching-centre-deaths-nhrc-report-delhi-govt-details-errant-institutes-9484876/?ref=latestnews_hp)

The National Human Rights Commission says news reports 'indicated negligence on the part of the authorities' and says they can't escape liability

The National Human Rights Commission on Tuesday issued notices to the Centre and the Delhi Government in connection with the incident in which three IAS aspirants drowned in the flooded basement library of a UPSC coaching centre in New Delhi.

"The National Human Rights Commission (NHRC), India has taken suo motu cognizance of media reports that 3 students drowned to death in the flooded basement library of a prominent civil services coaching centre in Delhi on 27th July, 2024. The News report indicated that many complaints regarding waterlogging were made to the authorities, but no action was taken," the commission said in a press release.

Calling for a detailed report within two weeks, the commission sought responses from the chief secretary, Government of the National Capital Territory of Delhi; the commissioner of police; and the municipal corporation commissioner. Additionally, the commission observed that news reports "indicated negligence on the part of the authorities" and said that they could not escape liability.

The commission also said the chief secretary had been asked to get a "thorough survey" done to ascertain the exact number of such institutes and coaching centres running in violation of prescribed norms across the national capital.

"Every detail of such institutes including complaints pending against them and action taken by the department concerned is to be mentioned in the report. The Commission would like to know about the action taken against the responsible public servants who failed to do their lawful duty to check these irregularities," the commission said.

The commission also asked the Delhi Government to provide details of the compensation paid to the next of kin of the deceased and steps taken to ensure the non-recurrence of such incidents.

On July 27, three IAS aspirants died after they were trapped in the basement of a coaching centre in Old Rajinder Nagar which was flooded when a drain burst during heavy rain. The incident came days after another aspirant was electrocuted on a waterlogged Delhi street.

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<https://indianexpress.com/article/cities/delhi/upsc-coaching-centre-deaths-nhrc-report-delhi-govt-details-errant-institutes-9484876/lite/>

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## UPSC कोचिंग सेंटर में मौतें: NHRC ने दिल्ली सरकार और नगर निगम आयुक्त को जारी किया नोटिस

[https://hindi.lifeberrys.com/news/upsc-coaching-centre-deaths-nhrc-issues-notices-to-delhi-government-municipal-commissioner-220339.html#google\\_vignette](https://hindi.lifeberrys.com/news/upsc-coaching-centre-deaths-nhrc-issues-notices-to-delhi-government-municipal-commissioner-220339.html#google_vignette)

नई दिल्ली। एनएचआरसी ने यहां एक कोचिंग सेंटर के बेसमेंट में सिविल सेवा परीक्षा के तीन उम्मीदवारों की मौत के मामले में दिल्ली सरकार, शहर के पुलिस प्रमुख और नगर निगम आयुक्त को नोटिस जारी किया है।

एक बयान में कहा गया है कि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उनसे दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

दिल्ली के मुख्य सचिव को भी दिल्ली भर में निर्धारित मानदंडों का उल्लंघन करके चल रहे ऐसे संस्थानों और कोचिंग सेंटरों की सही संख्या का पता लगाने के लिए एक गहन सर्वेक्षण कराने के लिए कहा गया है।

एनएचआरसी द्वारा जारी बयान में कहा गया है कि ऐसे संस्थानों के बारे में हर विवरण, जिसमें उनके खिलाफ लंबित शिकायतें और संबंधित विभाग द्वारा की गई कार्रवाई शामिल है, का उल्लेख रिपोर्ट में किया जाना है।

एनएचआरसी ने कहा कि उसने "मीडिया रिपोर्टों का स्वतः संज्ञान लिया है कि 27 जुलाई को दिल्ली में एक प्रमुख सिविल सेवा कोचिंग सेंटर के बाढ़ग्रस्त बेसमेंट लाइब्रेरी में तीन छात्र डूब गए"।

समाचार रिपोर्टों ने संकेत दिया कि जलभराव के बारे में कई शिकायतें अधिकारियों से की गईं, लेकिन "कोई कार्रवाई नहीं की गई"।

घटना पर गंभीर चिंता व्यक्त करते हुए आयोग ने कहा कि समाचार रिपोर्ट की सामग्री संबंधित अधिकारियों की ओर से लापरवाही को दर्शाती है। आयोग ने दिल्ली के पटेल नगर इलाके में एक अन्य सिविल सेवा अभ्यर्थी की मौत का भी संज्ञान लिया।

यह ध्यान दिया गया है कि कुछ दिन पहले, अधिकारियों की लापरवाही की एक अन्य घटना में, एक अन्य सिविल सेवा अभ्यर्थी की जलमग्न सड़क पार करते समय बिजली का झटका लगने से मृत्यु हो गई थी। बयान में कहा गया है कि आयोग ने इसका स्वतः संज्ञान लिया है।

## कोचिंग सेंटर घटना : एनएचआरसी ने दिल्ली सरकार, नगर निगम आयुक्त को नोटिस भेजा

<https://hindi.theprint.in/india/coaching-center-incident-nhrc-issues-notice-to-delhi-government-municipal-commissioner/713453/?amp>

नयी दिल्ली, 30 जुलाई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने यहां एक कोचिंग सेंटर के 'बेसमेंट' में पानी भर जाने के कारण तीन सिविल सेवा अभ्यर्थियों की मौत के संबंध में दिल्ली सरकार, पुलिस आयुक्त और नगर निगम आयुक्त को नोटिस भेजे हैं।

एक बयान में कहा गया है कि एनएचआरसी ने उनसे दो सप्ताह के भीतर एक विस्तृत रिपोर्ट मांगी है।

एनएचआरसी की ओर से जारी बयान के अनुसार, दिल्ली के मुख्य सचिव से पूरे शहर में निर्धारित मानदंडों का उल्लंघन करके संचालित हो रहे ऐसे संस्थानों और कोचिंग सेंटर की सटीक संख्या का पता लगाने के लिए विस्तृत सर्वेक्षण कराने के लिए भी कहा गया है।

इसमें कहा गया है कि रिपोर्ट में ऐसे संस्थानों के हर विवरण का उल्लेख होना चाहिए, जिसमें उनके खिलाफ लंबित शिकायतें और संबंधित विभाग द्वारा की गई कार्रवाई भी शामिल है।

एनएचआरसी ने कहा कि उसने "मीडिया में आई उन खबरों पर स्वतः संज्ञान लिया है कि दिल्ली में 27 जुलाई को सिविल सेवा परीक्षा की कोचिंग देने वाले एक प्रतिष्ठित संस्थान की इमारत के 'बेसमेंट' में पानी भर जाने के कारण तीन अभ्यर्थियों की मौत हो गई।"

आयोग ने कहा कि ये खबरें दिखाती हैं कि प्राधिकारियों से जलभराव के संबंध में कई शिकायतें की गईं, लेकिन "कोई कार्रवाई नहीं हुई।"

इस घटना पर गंभीर चिंता व्यक्त करते हुए आयोग ने कहा कि खबरों से संबंधित प्राधिकारियों की ओर से लापरवाही बरते जाने का पता चलता है।

उसने दिल्ली के पटेल नगर इलाके में सिविल सेवा के एक अन्य अभ्यर्थी की मौत पर भी संज्ञान लिया है।

बयान में गया है कि यह पता चला है कि कुछ दिन पहले प्राधिकारियों की लापरवाही की एक अन्य घटना में जलभराव वाली एक सड़क को पार करते हुए करंट लगाने के कारण सिविल सेवा की तैयारी कर रहे एक अन्य विद्यार्थी की मौत हो गई थी।

## कोचिंग हादसे में NHRC का दिल्ली सरकार को नोटिस, पूछा- शिकायतों पर क्या कार्रवाई की गई

<https://www.msn.com/hi-in/news/other/%E0%A4%95-%E0%A4%9A-%E0%A4%82%E0%A4%97-%E0%A4%B9-%E0%A4%A6%E0%A4%B8%E0%A5%87-%E0%A4%AE%E0%A5%87%E0%A4%82-nhrc-%E0%A4%95-%E0%A4%A6-%E0%A4%B2%E0%A5%8D%E0%A4%B2-%E0%A4%B8%E0%A4%B0%E0%A4%95-%E0%A4%B0-%E0%A4%95-%E0%A4%A8-%E0%A4%9F-%E0%A4%B8-%E0%A4%AA%E0%A5%82%E0%A4%9B-%E0%A4%B6-%E0%A4%95-%E0%A4%AF%E0%A4%A4-%E0%A4%82-%E0%A4%AA%E0%A4%B0-%E0%A4%95%E0%A5%8D%E0%A4%AF-%E0%A4%95-%E0%A4%B0%E0%A5%8D%E0%A4%B0%E0%A4%B5-%E0%A4%88-%E0%A4%95-%E0%A4%97%E0%A4%88/ar-BB1qSqYP>

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के राजेंद्र नगर इलाके में बेसमेंट में चल रहे एक कोचिंग सेंटर में तीन छात्रों की मौत मामले में दिल्ली सरकार, दिल्ली पुलिस कमिश्नर और नगर निगम आयुक्त को नोटिस जारी किया है। एनएचआरसी ने इनसे दो सप्ताह में इस हादसे को लेकर विस्तृत रिपोर्ट देने को कहा है। बता दें कि बेसमेंट में चल रहे इस कोचिंग सेंटर में अचानक पानी भर जाने से यूपीएसी की तैयारी कर रहे तीन छात्रों की डूबने से मौत हो गई थी।

एनएचआरसी ने दिल्ली के मुख्य सचिव को पूरी दिल्ली में निर्धारित मानदंडों का उल्लंघन करके चल रहे ऐसे संस्थानों और कोचिंग सेंटरों की सही संख्या का पता लगाने के लिए व्यापक सर्वेक्षण कराने के लिए भी कहा है। एनएचआरसी द्वारा जारी बयान में कहा गया है कि ऐसे संस्थानों के हर विवरण का उल्लेख रिपोर्ट में किया जाए। जैसे- उनके खिलाफ लंबित शिकायतें और संबंधित विभाग द्वारा की गई कार्रवाई का जिक्र आदि का उल्लेख किया जाए।

एनएचआरसी ने कहा कि उसने मीडिया रिपोर्टों का स्वतः संज्ञान लिया है, जिसमें कहा गया है कि 27 जुलाई को बेसमेंट में चल रही दिल्ली के एक प्रमुख सिविल सेवा कोचिंग सेंटर में पानी भर जाने से तीन छात्र डूबकर मर गए। मीडिया रिपोर्टों से संकेत मिलता है कि जलभराव के संबंध में अधिकारियों से कई शिकायतें की गईं, लेकिन उनके द्वारा कोई कार्रवाई नहीं की गई। इस दर्दनाक घटना पर गंभीर चिंता व्यक्त करते हुए मानवाधिकार आयोग ने कहा कि समाचार रिपोर्ट की सामग्री संबंधित अधिकारियों की ओर से लापरवाही बरतने का संकेत देती है।

आयोग ने दिल्ली के पटेल नगर इलाके में एक अन्य सिविल सेवा अभ्यर्थी की करंट लगने से हुई मौत का भी संज्ञान लिया है। आयोग के बयान में कहा गया है कि कुछ दिन पहले कथित तौर पर अधिकारियों की लापरवाही के कारण एक और सिविल सेवा अभ्यर्थी की जलजमाव वाली सड़क को पार करते समय करंट लगने से मौत हो गई थी। बयान में कहा गया है कि आयोग ने इस मामले में भी स्वतः संज्ञान लिया है।



## कोचिंग हादसे में NHRC की एंट्री, इन्हें भेजा नोटिस

<https://headtopics.com/in/23252379233023687507-56628477>

Delhi coaching Center News Live: दिल्ली के ओल्ड राजेंद्र नगर की आईएएस कोचिंग सेंटर में शनिवार शाम हुए हादसे के बाद छात्रों का पारा गर्म है। राजेंद्र नगर के अलावा कल देर शाम मुखर्जी नगर में भी छात्रों ने बड़ी संख्या में प्रोटेस्ट करते देखा गया। देखते ही देखते मेन रोड तक जाम हो गई। दृष्टि IAS को सील तर दिया गया। कल 5 और कोचिंग सेंटरों में ताला लगाया...

Delhi Coaching Center Live Updates : कोचिंग हादसे पर **NHRC** सख्त, AAP सरकार, पुलिस प्रमुख, एमसीडी आयुक्त को नोटिस  
Delhi coaching Center News Live: दिल्ली के ओल्ड राजेंद्र नगर की आईएएस कोचिंग सेंटर में शनिवार शाम हुए हादसे के बाद छात्रों का पारा गर्म है। राजेंद्र नगर के अलावा कल देर शाम मुखर्जी नगर में भी छात्रों ने बड़ी संख्या में प्रोटेस्ट करते देखा गया। देखते ही देखते मेन रोड तक जाम हो गई। दृष्टि IAS को सील तर दिया गया। कल 5 और कोचिंग सेंटरों में ताला लगाया गया है। मामला बढ़ता देख गृह मंत्रालय ने...

हमारी मांगें बहुत बेसिक हैं। हमारे कमरे के किराये और पर्सनल से संबंधित हमारी कोई व्यक्तिगत मांग नहीं है जिसे उजागर किया जा रहा है। नेविन के पिता ने मुआवजे के रूप में मिलने वाले 10 लाख रुपये को भी ठुकरा दिया है। उनका कहना है कि हम इन पैसों का क्या करेंगे। बता दें कि वीके सक्सेना ने कोचिंग सेंटर हादसे में जान गंवाने वाले तीनों स्टूडेंट्स के परिवारों को 10 लाख रुपये की मुआवजा राशि देने की घोषणा की थी। दिल्ली के मुखर्जी नगर में कल देर शाम वहां सिविल सर्विसेज की तैयारी कर रहे छात्रों ने भी हल्ला बोल...



## डीबीएमएस कॉलेज ऑफ एजुकेशन में मानवाधिकार पर इंटरैक्टिव सत्र आयोजित

[https://townpost.in/2024/07/30/%E0%A4%A1%E0%A5%80%E0%A4%AC%E0%A5%80%E0%A4%8F%E0%A4%AE%E0%A4%8F%E0%A4%B8-%E0%A4%95%E0%A5%89%E0%A4%B2%E0%A5%87%E0%A4%9C-%E0%A4%91%E0%A4%AB-%E0%A4%8F%E0%A4%9C%E0%A5%81%E0%A4%95%E0%A5%87%E0%A4%B6-5/#google\\_vignette](https://townpost.in/2024/07/30/%E0%A4%A1%E0%A5%80%E0%A4%AC%E0%A5%80%E0%A4%8F%E0%A4%AE%E0%A4%8F%E0%A4%B8-%E0%A4%95%E0%A5%89%E0%A4%B2%E0%A5%87%E0%A4%9C-%E0%A4%91%E0%A4%AB-%E0%A4%8F%E0%A4%9C%E0%A5%81%E0%A4%95%E0%A5%87%E0%A4%B6-5/#google_vignette)

एनएचआरसी नई दिल्ली ने मानव अधिकारों पर छात्रों में जागरूकता बढ़ाने के लिए डीबीएमएस कॉलेज में एक इंटरैक्टिव सत्र का आयोजन किया।

राष्ट्रीय मानवाधिकार आयोग द्वारा डीबीएमएस कॉलेज ऑफ एजुकेशन में आयोजित सत्र का उद्देश्य छात्रों को मानवाधिकारों के बारे में शिक्षित करना था।

जमशेदपुर – **राष्ट्रीय मानवाधिकार आयोग**, नई दिल्ली द्वारा डीबीएमएस कॉलेज ऑफ एजुकेशन में मानवाधिकार पर एक संवादात्मक सत्र आयोजित किया गया।

कार्यक्रम की शुरुआत अमृता चौधरी द्वारा प्रस्तुत महात्मा गांधी के प्रिय भजन “वैष्णव जन ते” के गायन से हुई। मुख्य अतिथि पूर्व आईएस और एनएचआरसी की विशेष रिपोर्टर सुचित्रा सिन्हा और जिला नोडल अधिकारी संध्या रानी को कॉलेज सचिव श्रीप्रिया धर्मराजन और प्रिंसिपल डॉ. जूही समरपिता ने पुष्पगुच्छ देकर सम्मानित किया।

उच्च शिक्षा एवं तकनीकी विभाग के उपनिदेशक डॉ. सुनील कुमार को भी शासी निकाय के सचिव सतीश सिंह ने सम्मानित किया। प्राचार्य डॉ. जूही समरपिता ने अपने स्वागत भाषण में भारतीय संस्कृति में सामाजिक समरसता एवं समान अधिकार के महत्व पर बल दिया।

### मुख्य भाषण और सूचना साझाकरण

मुख्य अतिथि सुचित्रा सिन्हा ने जन्म से लेकर मृत्यु तक के विभिन्न मानवाधिकारों के बारे में बहुमूल्य जानकारी दी, जिसमें बच्चों के अधिकार, शिक्षा, महिलाएँ, निजता और सामान्य नागरिक अधिकार शामिल थे। उन्होंने “जीरो एफआईआर” की अवधारणा को समझाया, जिसके तहत यौन उत्पीड़न के पीड़ितों को तीन महीने के भीतर किसी भी स्थान से शिकायत दर्ज करने की अनुमति दी जाती है।

डॉ. सुनील कुमार ने मानवाधिकारों के बारे में जागरूकता की आवश्यकता पर बल दिया और अधिकारों के उल्लंघन की रिपोर्ट कैसे और कहाँ की जाए, इसका प्रदर्शन किया। जिला नोडल अधिकारी संध्या रानी और उनकी टीम ने भी जानकारी प्रस्तुत की और स्वयंसेवक बनने के इच्छुक छात्रों के लिए फॉर्म वितरित किए।

### छात्र एवं संकाय की भागीदारी

इस सत्र का संचालन अंजलि गणेशन ने किया, जिन्होंने मुख्य अतिथियों का परिचय कराया। गवर्निंग बॉडी के सचिव सतीश सिंह, कॉलेज सचिव श्रीप्रिया धर्मराजन, सह-सचिव तमिलसेल्वी बालकृष्णन और उप-प्राचार्य

डॉ. मोनिका उप्पल मौजूद थे। सहायक प्रोफेसर कंचन कुमारी ने मुख्य अतिथि के साथ सड़क पर रहने वाले बच्चों के लिए शिक्षा के अधिकार पर चर्चा की।

छात्रों ने सक्रिय रूप से भाग लिया, जिनमें से कई ने एनएचआरसी के लिए स्वयंसेवा करने में रुचि दिखाई। सुदीप प्रमाणिक ने इस कार्यक्रम के लिए तकनीकी सहायता प्रदान की, जिससे सभी बी.एड छात्रों को लाभ हुआ।

### **समापन टिप्पणियाँ और ऑनलाइन प्रसारण**

कार्यक्रम का समापन सहायक प्रोफेसर और शिकायत निवारण प्रकोष्ठ प्रमुख गायत्री कुमारी के धन्यवाद ज्ञापन के साथ हुआ। इस सत्र का यूट्यूब पर भी सीधा प्रसारण किया गया।

## राजेंद्र नगर कोचिंग हादसे का मानवाधिकार आयोग ने लिया संज्ञान, मुख्य सचिव व एमसीडी आयुक्त से मांगी रिपोर्ट - RAUS COACHING CENTRE INCIDENT

<https://www.etvbharat.com/hi/!state/human-rights-commission-took-cognizance-of-rajendra-nagar-coaching-incident-dls24073003491>

**राष्ट्रीय मानवाधिकार आयोग** ने दिल्ली के राजेंद्र नगर स्थित राउज कोचिंग हादसे पर संज्ञान लेते हुए आयोग ने दिल्ली सरकार के मुख्य सचिव, पुलिस कमिश्नर और एमसीडी आयुक्त को नोटिस जारी कर डिटेल् रिपोर्ट मांगी है. यह रिपोर्ट दो सप्ताह के अंदर देनी होगी.

**नई दिल्ली:** राजधानी के राजेंद्र नगर स्थित राउज कोचिंग हादसे को लेकर राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है. मंगलवार को आयोग ने दिल्ली सरकार के मुख्य सचिव, पुलिस कमिश्नर और एमसीडी आयुक्त को नोटिस जारी कर दो सप्ताह में डिटेल् रिपोर्ट मांगी है. 27 जुलाई, 2024 को दिल्ली राउज आईएस कोचिंग सेंटर की बेसमेंट लाइब्रेरी में अचानक आई बाढ़ में 3 छात्रों की डूबकर मौत हो गई थी.

आरोप है कि इस सेंटर में जलभराव की शिकायत अधिकारियों से की गई थी, लेकिन कोई कार्रवाई नहीं हुई. घटना पर गंभीर चिंता व्यक्त करते हुए आयोग ने कहा कि मीडिया रिपोर्ट के अनुसार संबंधित अधिकारियों की ओर से लापरवाही का संकेत देती है. यह देखा गया है कि कुछ दिन पहले कथित तौर पर अधिकारियों की लापरवाही से एक अन्य घटना में एक सिविल सेवा अभ्यर्थी की पानी से भरी सड़क पार करते समय बिजली का करंट लगने से मौत हो गई थी. जिस पर उसने स्वतः संज्ञान लिया था. इसलिए दिल्ली सरकार, नगर निगम और साथ ही कानून प्रवर्तन एजेंसियां अपने दायित्व से बच नहीं सकतीं.

आयोग ने मुख्य सचिव, दिल्ली सरकार, पुलिस आयुक्त और आयुक्त, नगर निगम को दो सप्ताह के अंदर मामले में एक विस्तृत रिपोर्ट प्रस्तुत करने के लिए नोटिस जारी किए गए हैं. दिल्ली के मुख्य सचिव को दिल्ली भर में निर्धारित मानदंडों का उल्लंघन करके चल रहे ऐसे संस्थानों और कोचिंग सेंटरों की सही संख्या जानने के लिए गहन सर्वेक्षण कराने के लिए भी कहा गया है. रिपोर्ट में ऐसे संस्थानों के खिलाफ लंबित शिकायतों और संबंधित विभाग द्वारा की गई कार्रवाई सहित हर विवरण का उल्लेख किया जाना है.

आयोग उन जिम्मेदार लोक सेवकों के खिलाफ की गई कार्रवाई के बारे में जानकारी मांगी है, जो इन अनियमितताओं को रोकने के लिए अपना कानूनी कर्तव्य निभाने में विफल रहे हैं. इसके अलावा, आयोग ने एनसीटी दिल्ली सरकार से मृतकों के परिजनों को दिए गए मुआवजे के साथ-साथ यह सुनिश्चित करने के लिए उठाए गए कदमों के बारे में भी जानकारी देने को कहा है कि ऐसी दुखद घटनाएं दोबारा न हों.

आयोग द्वारा जारी स्टेटमेंट के मुताबिक, घटना के समय कोचिंग सेंटर के बेसमेंट के लाइब्रेरी में लगभग 35 छात्र लाइब्रेरी में पढ़ रहे थे, तभी अचानक बारिश का पानी अंदर आने लगा. इससे अफरा-तफरी मच गई. क्योंकि पानी से भरी सड़कों से गुजरना एक बात थी और बांध टूटने जैसी स्थिति पैदा होना बिल्कुल दूसरी बात थी. भागने का कोई साधन नहीं था. कथित तौर पर छात्रों ने यह भी बताया कि संस्थान की लाइब्रेरी में हर साल बारिश का पानी भर जाता था, लेकिन गेट टूटने से बेसमेंट में पानी भर गया. घटना शाम 7-7.15 बजे की है और बचाव गोताखोर रात 9.15 बजे के आसपास आए थे. जल सक्शन पंपों के देरी से आने के कारण स्थिति खराब हो गयी थी.

## सरकार मानवाधिकारों की रक्षा के प्रति गंभीर और संवेदनशील : चिकित्सा मंत्री

<https://udaipurkiran.in/government-is-serious-and-sensitive-towards-protecting-human-rights-medical-minister/>

[https://www.hindusthansamachar.in/Encyc/2024/7/30/serious-and-sensitive-towards-protection-of-human.php#google\\_vignette](https://www.hindusthansamachar.in/Encyc/2024/7/30/serious-and-sensitive-towards-protection-of-human.php#google_vignette)

jaipur, 30 जुलाई (Udaipur Kiran) . चिकित्सा मंत्री गजेन्द्र सिंह खींवर ने Tuesday को राज्य विधानसभा में कहा कि प्रत्येक व्यक्ति को गरिमा एवं सम्मान के साथ जीने का जन्मसिद्ध अधिकार है, जो उसे प्रकृति प्रदत्त एवं संविधान द्वारा संरक्षित है. State government मानवाधिकारों की रक्षा के प्रति संवेदनशील है.

खींवर Rajasthan राज्य मानवाधिकार आयोग jaipur के वार्षिक प्रतिवेदन वर्ष 2023-24 पर हुई चर्चा के बाद सदन में अपना जवाब प्रस्तुत कर रहे थे. उन्होंने बताया कि वर्ष 2023 में राज्य आयोग में कुल 5076 शिकायतें प्राप्त हुई, जिनमें से 3130 का निस्तारण किया गया. जबकि, वर्ष 2024 में एक जनवरी से 30 जून तक कुल 2417 शिकायतें प्राप्त हुई तथा 3502 शिकायतों का निस्तारण किया गया. निस्तारित शिकायतों का आंकड़ा इसलिये अधिक है क्योंकि पूर्व में दर्ज 1085 शिकायतों का निस्तारण भी इस अवधि में किया गया. यह जाहिर करता है कि State government मानवाधिकारों की रक्षा के प्रति कितनी गंभीर और संवेदनशील है.

इससे पूर्व चिकित्सा मंत्री ने बताया कि संसद में पारित अधिनियम के माध्यम से वर्ष 1993 में **राष्ट्रीय मानवाधिकार आयोग** की स्थापना की गई थी तथा इसके बाद राज्यों में मानवाधिकार आयोगों की स्थापना हुई. इनकी स्थापना का उद्देश्य मानवाधिकारों के उल्लंघन को रोकना था. उन्होंने बताया कि राज्य में वर्ष 2000 में Rajasthan राज्य मानवाधिकार आयोग की स्थापना की गई. आयोग द्वारा Media में प्रकाशित खबरों के आधार पर भी मानवाधिकार उल्लंघन के मामलों पर प्रसंज्ञान लिया जा सकता है, लेकिन न्यायालय में विचाराधीन प्रकरणों पर आयोग विचार नहीं करता है. खींवर ने बताया कि वर्तमान में आयोग में एक अध्यक्ष तथा दो सदस्य हैं. आयोग द्वारा जिलों के दौरे किये जाते हैं तथा जेल, Police स्टेशन, वृद्धाश्रम, नारी निकेतन व खदानों आदि का निरीक्षण किया जाता है. उन्होंने बताया कि आयोग द्वारा लोगों को मानवाधिकारों के प्रति जागरूक करने के लिए शिविरों तथा जनजागरूकता कार्यक्रमों का आयोजन भी किया जाता है.